

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION NO. .... 1568/2000

SHRI/SMT. .... S.N. Panigrahi .. APPLICANT

VERSUS

..... Union of India ..... RESPONDENT

This application has been submitted to the Tribunal by  
 Shri/Smt. Applicant in person under Section 19 of  
 the Administrative Tribunal Act, 1985 and the same has been  
 scrutinised with reference to the points mentioned in the  
 Administrative Tribunal Act, 1985 and Procedure Rules, 1988.

The applicant has also filed a Misc. Application(s)  
 regarding (a) jurisdiction (b) joining (c) condonation of delay  
 and/or (d) Petition for Transfer. MA U/R 6 of CAT Procedure  
 Rules, 1987.

The application has been found in order and may be  
 listed in Court for admission/orders.

S.O. (Listing)

  
17/8/2000

D.R. (J)

  
17.8.2000

JOINT REGISTRAR

COURT NO. .... 1

DATE .... 11.8.2000

  
19/8/2000

Ch 1568/2020

FORM NO. 2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

SB/DB D.B.

REPORT ON THE SCRUTINY OF APPLICATION

Diary No. 1579

Presented By : Applicant in person Date of Presentation : 10.8.2020

Applicant (s) : S.N. Panigrahi : 10/11

Respondent (s) : Min. of Justice

Nature of grievance : Promotion

No. of applicants : 01 No. of Respondents : 2

.....तारीख की तुलना  
विभिन्न विधि  
Refiled on Date : 16/8/20  
पर रजिस्टर (परिवर्तन)  
पर रजिस्टर (परिवर्तन)

CLASSIFICATION

Subject : Promotion (No. 20) Department : Javel B (No. 10)

\* if S.B.

1. Is the application in the proper form? ( PROFORMA / COMPILATION )
2. Whether name, description and address of all the parties been furnished in the cause title?  Yes
3. (a) Had the application been duly signed and verified? ( SIGNED / VERIFIED )
- (b) Have the copies been duly signed?  Yes
- (c) Have sufficient number of copies of the application been filed?  Yes
4. Whether all the necessary parties are impleaded?  Yes
5. Whether English translation of documents in a language other than English or Hindi been filed?  No
6. (a) Is the application in time? ( See Section 21 )  Yes
- (b) Is MA for condonation of delay filed?  No
7. Has the Vakalathama/Memo of appearance/00M<sup>o</sup> authorisation been filed?  Yes
8. Is the application maintainable? u/s 2, u/s 14, u/s 18 (u/s 2, 14, 18 or U/R 6 etc). U/R 6, PT u/s, 25 file
9. Is the application accompanied by IPO/DD for Rs. 50/-?  Yes *NOT BILLED*
10. Has the impugned orders original/duly attested legible copy been filed?  LEGIBLE/ATTESTED

11. Have legible copies of the annexure duly LEGIBLE/ATTESTED attested been filed ? ✓ + ✓

12. Has the index of documents been filed and pagination done properly ? FILED/PAGINATION

13. Has the applicant exhausted all available remedies ? Ys

14. Have the declaration as required by item 7 of Form-I been made ? P/S

15. Have required number of envelopes (file size) bearing full address of the respondents been filed ? N/A

16. (a) Whether the reliefs sought for, arise out of single cause of action ? Ys

(b) Whether any interim relief is prayed for ? Ys

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of applicant ? N/A

18. Whether this case can be heard by Single Bench ? N/A

19. Any other point ? Petition is not in Double space.

20. Result of the scrutiny with initial of the Scrutiny Clerk.

The application is in order and may be registered and listed before the Court for admission/orders on;

- (a) MA for joining - U/R (5) (a) / 4 (5) (b)
- (b) MA U/R 6 of CAT Procedure Rules, 1987
- (c) PT u/s 25 under At Act
- (d) MA for condonation of Delay;

OR

The application has not been found in order in respect at Item No(s) mentioned below ;

(a) Item Nos. 11, 10

(b) Application is not on prescribed size of paper.

(c) MA U/R 4(5)(a) / 4(5)(b) has not been filed.

(d) Application /counsel has not signed each page of the application/documents.

(e) MA U/R 6 has not been filed.

The application might be returned to the applicant for rectification of the defects within 7 days.

SCRUTINY CLERK

SECTION OFFICER

D B (J)  
JOINT REGISTRAR

objection  
removed.  
may be listed  
on 18.8.2000  
COURT NO. .... DATE .....  
21.8.2000  
16.8.2000

10/8/2000  
10.8.2000 10.8.2000

D-2

# In the High Court of Delhi at New Delhi

To,  
The Deputy Registrar,  
Delhi High Court of Delhi,  
New Delhi.

Case No. W.P.(C) No - 7335/02  
of 200

6

S. N. Panigrahi ..... Plaintiff/Appellant/Petitioner

VERSUS

Union of India ..... Defendant/Respondent

Date of Hearing or decision if any ..... 14/11/06 S.Y

Decided on ..... Pending

Inspected  
S.K. Jaiswal

Sir,

The counsel for the ..... Respondent ..... 11/10/2006

request that he may kindly be allowed for inspection of the file of the case noted above on payment of usual court fee which is affixed on this application. The required record be available to me on ..... 11/10/06

NEW DELHI

LG-25, Thaper Chamber-II,  
Kilokari, Ring Road,  
Opp. Kalindi Colony,  
New Delhi-110014

Dated : 10/10/06 Ph.: (O) 26348392, (M) 9811232930

Yours Faithfully,

SUDHIR KUMAR SHARMA  
USHA SHARMA  
Advocates  
For The Petitioner  
Respondent

Ap 1588/2000

APPLICATION UNDER SECTION 19 OF  
THE ADMINISTRATIVE TRIBUNALS ACT, 1985

TITLE OF THE CASE: S.N.PANIGRAHI VS. UNION OF INDIA

INDEX

Sl. No.	Description of documents relied upon	Page No.
1.	Application	1-4
2.	A-1, Aadesh No. 104/98 dated 08.09.1998 –Termination Order	5
3.	A-2, Representation dated 28.10.1998	6
4.	A-3, Representation dated 03.11.1998	7-8
5.	A-4, DOPT communication dated 15.04.1999	9
6.	A-5, Forwarding letter of PIB	10-11
7.	A-6, Office Memorandum dated 01.12.1998	12
8.	A-7, Appeal dated 15.02.1999	13-14
9.	A-8, DOPT regulations for ad-hoc promotion	15-18

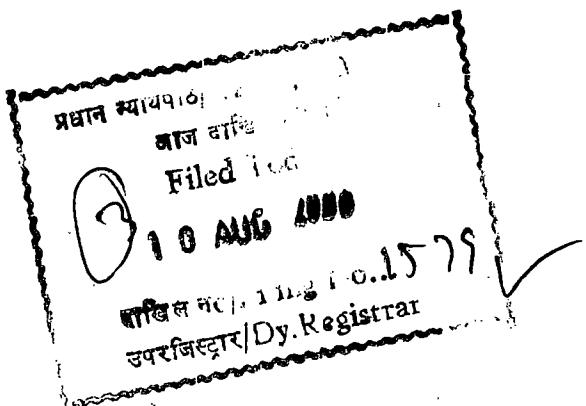
*S. N. Panigrahi*

Signature of the Applicant

For use in Tribunal's Office

Date of filing

Signature  
for Registrar



6A 1568/2002

APPLICATION UNDER SECTION 19 OF

THE ADMINISTRATIVE TRIBUNALS ACT, 1985

TITLE OF THE CASE: S.N.PANIGRAHI VS. UNION OF INDIA

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2.	A-1, Aadesh No. 104/98 dated 08.09.1998 –Termination Order	7
3.	A-2, Representation dated 28.10.1998	8
4.	A-3, Representation dated 03.11.1998	9-10
5.	A-4, DOPT communication dated 15.04.1999	11
6.	A-5, Forwarding letter of PIB	12-13
7.	A-6, Office Memorandum dated 01.12.1998	14
8.	A-7, Appeal dated 15.02.1999	15-16
9.	A-8, DOPT regulations for ad-hoc promotion	17-20

Reply  
Liberum

21-42  
48-56

Signature of the Applicant

For use in Tribunal's Office

Date of filing

Signature  
for Registrar

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

S.N. PANIGRAHI

APPLICANT

S/o PADMANABHA PANIGRAHI

214, LAKSHMIBAI NAGAR

NEW DELHI-110023

Vs.

UNION OF INDIA

RESPONDENT

THROUGH THE SECRETARY

MINISTRY OF INFORMATION &amp; BROADCASTING

SHASTRI BHAVAN, NEW DELHI-110001

## DETAILS OF APPLICATION:

## 1. Particulars of the order against which the application is made :

Aadesh No. 104/98 – IIS dated 08.09.1998, passed by P.K.Varma, Under Secretary, Ministry of Information & Broadcasting (A-1)

## 2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

## 3. Limitation :

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

## 4. Facts of the case :

- a) That the applicant's ad-hoc promotion to Junior Administrative Grade of IIS was terminated on 08.09.1998 following his failure to qualify in the DPC for regular promotion (A-1).

21.11.1998

- b) That no adverse entry whatsoever in the ACRs has been communicated to the applicant for the period beginning 16.12.1989 till date.
- c) That while applicant's ad-hoc promotion was terminated, his juniors numbering thirteen were allowed to continue in higher posts in ad-hoc capacity.
- d) That the applicant repeatedly pointed out to the Ministry beginning 28.10.1998 of their violation of the DOPT regulations and standard practice of the Ministry of not demoting officers after failure to succeed in the DPC (A-2 & A-3).
- e) That the DOPT itself asked for the Ministry's immediate comments in the matter twice, first in February 1999 and again in April, but the Ministry is yet to respond to the DOPT, Department of Personnel and Training, the nodal department dealing with the matters relating serving personnel of GOI. The DOPT communication dated 15<sup>th</sup> April is at A-4. The Ministry also did not forward a reminder in this regard to the DOPT (A-5).
- f) That in spite of the applicant's all earnest efforts the Ministry persisted in its misdirected action of breaking the GOI rules and regulations in terminating his ad-hoc promotion, though it had ample opportunity to retrace its step. Apparently vanity prevented the Ministry in admitting and correcting its own wrongful and illegal act.
- g) That this has resulted in unwarranted, avoidable and unjustified suffering, harassment, humiliation and mental agony of the applicant.
- h) That this has illegally deprived the applicant of
  - 1). experience of working in a higher post
  - 2). higher pay, perks and allowances

21.01.2012

i) That this illegal action of the Ministry has immensely humiliated the applicant in compelling him to report to his juniors, who were holding the DPIO(SS) post in PIB.

5. Grounds for relief with legal provisions :

The applicant begs to file this original application on the following amongst other grounds :

a) That in reply to the applicant's representation against termination of ad-hoc promotion, dated 3.11.98 (A-3), the Ministry in its reply dated 1.12.98 (A-6) stated that " Since the Commission did not find him fit for promotion, he was reverted to his substantive post."

b) The Ministry did not reply to the applicant's appeal dated 15.2.1999 (A-7) against its OM dated 1.12.98 (A-6).

c) That the criteria for ad-hoc promotion is "seniority-cum-fitness". The DOPT circular (OM No. 28036/8/87- Estt. (D) dt. 30.3.1988) provides ;

'where ad-hoc appointment is by promotion of the officer in the feeder grade, it may be done on the basis of seniority-cum-fitness basis even where promotion is by selection method' (A-8).

d) That the rule for reversion is - last come first go - " the juniormost candidate being reverted first" (A-8).

6. Details of the remedies exhausted :

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc.

21-11-2002

7. Matters not previously filed or pending with any other court :

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought :

In view of the facts mentioned in para 6 above the applicant prays for the following reliefs :

- a) That this OA be allowed with costs.
- b) That Aadesh No. 104/98-IIS dated 08.09.1998 be quashed as illegal, bad in law and null and void and *status quo ante* be restored. All consequential benefits of arrears of pay, perks and allowances with 12% of interest be paid.
- c) That exemplary compensatory damages be ordered to be paid by the respondent to the applicant for causing unjustified suffering, harassment, humiliation and mental agony to the applicant; so as to deter the respondent from repeating such illegal acts in future. The applicant leaves the quantum of damages to the discretion of the Hon'ble Tribunal.

9. Interim order, if any, prayed for : None

10. Particulars of postal order filed in respect of the application fee : No.2G 107463

Date stamped 9.8.00 , Shastri Bhavan Post Office , New Delhi

9/1-2000  
9/1-2000

## 11. List of enclosures :

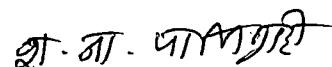
1. Aadesh No. 104/98-IIS dated 08.09.1998
2. Representation dated 28.10.1998
3. Representation dated 03.11.1998
4. DOPT communication dated 15.04.1999
5. Forwarding letter of PIB dated 06.04.1999
6. Office Memorandum dated 01.12.1998
7. Appeal dated 15.2.1999
8. DOPT circulars on ad-hoc appointment dated 30.03.1988, 30.04.1983 & 30.09.1983

## VERIFICATION

I, S.N.Panigrahi, S/o Padmanabha Panigrahi age 42 working as Information Officer in the O/o Press Information Buearu, resident of New Delhi do hereby verify that the contents of paras 1 to 11 are true to my personal knowledge and that I have not suppressed any material fact.

Date : 10.08.2000

Place : New Delhi



Signature of the applicant

This Annex. I am the original document.  
true copy with the original document.

(7)  
A-1

(X)

S. J. 16.8.2002

No. A-32013/2/97-IIS  
Government of India  
Ministry of Information and Broadcasting

New Delhi, dated: 08.09.1998

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, New Delhi

Adarsh No. 104/98-IIS

The President is pleased to terminate the ad-hoc officiation of the following Senior Grade officers of IIS, Group 'A', in the Junior Administrative Grade, with immediate effect and post them as indicated against their names:-

Ltd.

S.No.	Name of the Officer	Present posting	New posting
1.	Shri Dholan Ram,	Joint Director DFP, Bhopal	Information Officer, PIB, Kota
2.	Sh. S.N. Panigrahi	Chief Editor M/o Health & Family Welfare, Govt. of India, New Delhi	Copy Writer, DAVP, New Delhi

*(Signature)*  
( P.K. VARMA )  
Under Secretary to the Govt. of India  
Tel. 338 45 97

Copy to:-

1. The officers concerned.
2. PIB, New Delhi
3. DG, DAVP/DD(Admn.), DAVP, New Delhi
4. P&AO (IRLA), M/o I&B, AGCR Building, New Delhi
5. DFP, New Delhi/Bhopal with a request to relieve the officer with immediate effect.
6. Dy. Secretary(Admn.), M/o Health & Family Welfare with a request to relieve the officer immediately.
7. PIB, Kota
8. PS to JS(P)/ PA to Dir(P&A)/US(IIS)

11 1D

श्री मुरूतार अब्बास नक्की,  
मानवी परिषद् मन्त्री,  
सूचना एवं प्रसारण मन्त्रालय,  
भारत सरकार ।

(8)  
A-2

(8)

This Annex. 2 is the  
true copy with the  
original document. महोदय

मेरे 1986 के भारतीय सूचना सेवा में प्रधान सचिव  
प्राप्त किया था। मुझे गवर्नर तदर्थी आधार पर  
S. M. KUMAR 16.8.2002 के निष्ठ प्रशासनिक राज (JAG) को पदोन्नति दी गयी थी।  
आदेश संख्या 109/98 - 115/8.9.98 द्वारा हमें पदावलम्बन  
कर दिया गया है।

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, 1, New Delhi

1. मेरे से पहले भी कुछ अधिकारी विभागीय पदोन्नति  
समिति (DPC) द्वारा पदोन्नति के अपेक्षा ठहराये गये  
थे। किन्तु सन्तुलन पर उन के नियमित होने तक  
तदर्थी आधार पर दिया गया पदोन्नति वापस नहीं  
लिया था।

2. होस्के DPC हमें JAG पद के लिये अपेक्षा  
पापा हो; किन्तु मेरे से अब अधिकारी जब तक  
तदर्थी आधार पर JAG पद पर विराजमान है,  
तब तक JAG पद पर मेरा प्रधान अधिकारी एवं  
अहींता बनता है।

उपर्युक्त तथों के प्रदेश भर में आप से संवितर  
निवेदन इन्होंना लाहूंगा कि जब तक मेरे से अब अधिकारी  
तदर्थी आधार पर JAG पद पर विराजमान  
है, मुझे भी तदर्थी आधार पर इस पद पर बने  
रहने का आदेश प्रदान करें। ऐसे पदावलम्बन का  
आदेश वापस लिया जाए।

28.10.98  
214, लक्ष्मीबाई कार्यालय  
नव दिल्ली  
110023

भवदीप विश्वरूप  
श. ना. पाण्डित  
मुरली समादक  
स्वास्थ्य एवं परिवार कल्याण मन्त्रालय

This Annexure 3 is the original document  
true copy with the S. M. KUMAR 16.8.2000

9  
A-3

The Secretary,  
Ministry of Information & Broadcasting,  
Government of India,  
NEW DELHI: 110 001

Sub: In continuation of my representation in Hindi  
against reversion dated 24-9-98

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Government of India, Delhi

Ref: 104/98 - IIS dt. 8-9-98

Sir,

I was the topper of Indian Information Service, Group 'A', 1986 batch. My position in the seniority list was at 56 of senior grade of the service. Since upto Sh. Sanjay Bhatnagar, position 60 in the grade got their regular promotion to JAG, my position in the seniority list should be just one or two positions below Sh. Sanjay Bhatnagar depending on Sh. D. Ram's reversion.

II. It seems, DPC considered my ACRs for the years 92-93, 93-94, 94-95, 95-96, 96-97 and found that I may not figure in select panel for the year 97-98. The reason may be non-availability of enough vacancies.

III. Some 20 officers and later on 11 officers have been promoted on ad-hoc basis for the vacancies available for the year 98-99 for which I may be eligible.

IV. My ACRs may be examined for ad-hoc promotion for the year 98-99 and, if found fit, may be accommodated among the officers promoted on ad-hoc basis at S1.No.2 just below Sh. Sanjay Bhatnagar. Consequently the junior most officer promoted on ad-hoc basis may have to be reverted.

V Officers had been superceded earlier also. But they were never reverted to grade I from ad-hoc JAG. Instead they were allowed to continue on ad-hoc JAG till they were regularised in JAG.

VI. In view of above, I see no reason for my reversion and I strongly object your Adesh No.104/98 dt.8-9-98 indicating my reversion. A speaking order is required, as to how I have been reverted and on what

-:: 2 ::-

10  
S  
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S

grounds, so that I may defend my interests. I apprehend that two years' ACRs (95-96, 96-97) are coming in my way as I have already represented to Secretary vide my letter in Hindi dated 24-9-98. If this is so the remarks below bench - mark may please be communicated to me so that I may get those expunged.

Yours faithfully,

New Delhi  
Date: 3-11-98

Sd/-

(S.N. Panigrahi)

NO. 22034/1/99-Estt(D)  
Government of India  
Ministry of Personnel, P.G. Pensions  
Department of Personnel & Training  
.....

11

A-4

(X)

New Delhi, the

The undermentioned papers are forwarded for  
necessary action.

Representation dated 6th April, 1999 received  
from Shri S.N. Panigrahi from Health & Family Welfare  
regarding termination of ad hoc promotion subsequent to  
OPC proceedings. Comments of Ministry of Information  
& Broadcasting may be passed on to this department  
immediately.

(R.K. Pandey)  
Desk Officer

M/O Information & Broadcasting,  
New Delhi.

This Annexure 4 is the  
true copy with the original document.

S. M. KUMAR

16. 8. 2000

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, New Delhi

ANUJ KUMAR

8/11/2000

(12) (12)  
19 A-5  
This Annexure 5 is the  
true copy with the original document.

PRESS INFORMATION BUREAU  
GOVERNMENT OF INDIA  
\*\*\*\*\*

Subject:- Termination of ad-hoc promotion  
subsequent to DPC proceedings.

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, New Delhi

Ministry of I&B may kindly find enclosed a representation from Shri S.N. Panigrahi, Information Officer, Press Information Bureau, New Delhi regarding termination of ad-hoc promotion subsequent to DPC proceedings for their consideration and necessary action.

Encl: As above.

50/-  
( R.L. GUPTA )  
Section Officer

Min. of I&B (IIS Section):  
P.I.B.I.D. No. 24/2/99-Admn.I, dated 5.5.99

✓ Copy to Shri S.N. Panigrahi, I.O., PIB,  
New Delhi for information.

*Recd*  
( R.L. GUPTA )  
Section Officer

(B) (B)  
A-5

The Secretary,  
Ministry of Personnel, Public Grievances & Pensions,  
New Delhi

(Through Proper Channel)

Sub: Termination of ad-hoc promotion subsequent to DPC proceedings

Sir,

Kindly refer to my representation dated 17<sup>th</sup> Feb. 1999 on the subject mentioned above. I am yet to get a reply from you regarding my submission, whether my reversion from ad-hoc JAG to Grade-I of Indian Information Service is correct under the Rules when my juniors are still continuing in JAG on ad-hoc basis. I requested to examine the matter in the light of Para 4(iii) of OM No. 28036/8/87-Estt. (D) dated 30<sup>th</sup> March, 1988 on ad-hoc appointment issued by DOPT.

I shall be grateful if an early reply is sent to me.

Yours faithfully,

Sd/

(S.N. Panigrahi)  
Information Officer,  
Press Information Bureau,  
New Delhi

Date: 6<sup>th</sup> April, 1999

your Annex. 5 in the  
true copy with the original document

S. [Signature]  
16-8-2000

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, New Delhi

14

A-6

14

No.A.32013/2/97-IIIS(I)  
GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING

New Delhi, dated the 1<sup>st</sup> December, 98

OFFICE MEMORANDUM

Subject: Representation against termination of ad-hoc promotion.

The undersigned is directed to refer to the representation dated the 3<sup>rd</sup> November, 98 from Shri S.N. Panigrahi Senior Grade Officer of IIS Group 'A' on the above subject and to say that the promotion to JAG was purely on ad-hoc basis and his promotion to JAG on regular basis was dependent on the recommendations of DPC duly constituted for the purpose by the Union Public Service Commission. Since the Commission did not find him fit for promotion, he was reverted to his substantive post.

(VIJAY SHARMA)

Under Secretary to the Government of India

Phone No: 338 7930

Shri S.N. Panigrahi,  
214, Laxmi Bhai Nagar,  
New Delhi.

MSO Annex 6 is the  
true copy with the original document  
S. M. KUMAR  
16.8.2000

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt. of India, New Delhi

(15)

A-7

Sri Pramod Mahajan,  
Hon'ble Minister of Information & Broadcasting,  
Shastri Bhavan,  
New Delhi: 110 001

(THROUGH PROPER CHANNEL)

Sub: Appeal against O.M. No. A-32013/2/97-IIS(I)  
dated 1-12-1998, regarding ad-hoc promotion to  
JAG.

Sir,

I had represented to the Secretary on 24-9-98 and 3-11-98 against the termination of my ad-hoc appointment to the JAG. In response to the representation of 3-12-98 the Ministry's response is the above referred OM, which is unconvincing on the basis of established rules and regulations for ad-hoc promotion. Therefore, I appeal you to set aside the OM and the termination order No. 104/98-IIS, dated 8-9-98 on the following grounds.

1. The criteria for ad-hoc promotion to JAG is seniority-cum-fitness.
2. I fulfil this criteria, as I had been promoted on ad-hoc basis.
3. Regular promotion is altogether a different matter. Reference in this regard is invited to para.4 (iii) of DOPT OM No.28036/8/87-Estt.(D) dt.30-3-1988 on ad-hoc appointment which provides that,

*True copy with the original document*  
S. M. KUMAR 'where ad-hoc appointment is by promotion of the  
Information Officer officer in the feeder grade, it may be done on  
Press Information Bureau the basis of seniority-cum-fitness basis even  
Govt of India, New Delhi where promotion is by selection method'. (The OM  
is enclosed herewith).

4. I am the second senior most officer in the senior grade of the IIS.
5. My juniors up to Sri. A.K. Baruah position 79 in the seniority list are officiating in the JAG.
6. The Ministry can't apply the regularisation criteria to deprive me of ad-hoc promotion to JAG.
7. If there are no vacancies, the junior most ad-hoc promotees need to be reverted as per rules.

(16) (16) (16)

I may, therefore, be given ad-hoc appointment to JAG, even if it necessitates reversion of an officer junior to me. This is my rightful claim and if there is any doubt in this regard, the opinion of the Department of Personnel and Training may be obtained on my claim.

Yours faithfully,

New Delhi  
Dt: 15-2-99

Sd/

(S.N. Panigrahi)

cases of probation of  
sc, the result of review  
he should be warned  
reversion to the post  
be issued at least six  
the official concerned  
ay be emphasised that  
n Probation' and not  
the new entrants.  
16th June, 1991.]

This Annex. 8 <sup>ap</sup> <sub>Ho</sub>  
true copy <sup>of</sup> <sub>with</sub> the  
original documents

S. Kumar  
16-8-2000

S. M. KUMAR  
Information Officer  
Press Information Bureau  
Govt of India, New Delhi

(17)  
A-8  
(18)

## CHAPTER 19 AD HOC APPOINTMENTS/PROMOTIONS

(1) **Revision of instructions on *ad hoc* appointments.**—1. It has been noted that appointments continue to be made on an *ad hoc* basis and proposals are being received for regularisation of these appointments on the grounds that the persons concerned have been working against these posts for a long time. This has led to instances where Courts and Tribunals have directed the Government to fix seniority after taking into consideration the period of service rendered on an *ad hoc* basis. This unintended benefit of *ad hoc* services has, therefore, been bestowed on a number of persons whose *ad hoc* promotions have been made on seniority-cum-fitness, even though the Recruitment Rules for the posts may have prescribed promotion by selection.

2. In view of the position explained above it has been decided that the Ministries/Departments may not make any appointment on an *ad hoc* basis including appointments by direct recruitment, promotion, transfer on deputation, etc. The procedure to be followed in circumstances when *ad hoc* appointments are presently frequently being resorted to, is explained below—

(i) **Absence of Recruitment Rules.**—*Ad hoc* appointments are frequently resorted to on the grounds that Recruitment Rules for the post are in the process of being framed. In Department of Personnel and Administrative Reforms, O.M. No. 39021/5/83-Estt. (B), dated the 9th July, 1985, all Ministries/Departments have been advised that if there are overriding compulsions for filling any Group 'A' or Group 'B' post in the absence of Recruitment Rules, then they may make a reference to the Union Public Service Commission (UPSC) for deciding the mode of recruitment to that post. Further action to fill the post may be taken according to the advice tendered by the UPSC. All such appointments will be treated as regular appointments. In the case of Groups 'C' and 'D' posts which are outside the purview of UPSC, powers to frame Recruitment Rules without consulting the Department of Personnel and Training have already been delegated to the Administrative Ministries *vide* this Department's O.M. No. CD-14017/10/85-Estt. (RR), dated the 21st March, 1985. Therefore, no appointment may be made to any post on an *ad hoc* basis on the ground that no Recruitment Rules exist for the same.

(ii) **Revision of Recruitment Rules.**—*Ad hoc* appointments are also frequently resorted to on the ground that proposals are under consideration to amend the existing Recruitment Rules. The legal position in this regard is that posts are to be filled as per eligibility conditions prescribed in the rules in force at the time of occurrence of the vacancies unless amended Recruitment Rules are brought into force with retrospective effect.

In fact, the practice has been to give effect to amendments in the Recruitment Rules only prospectively, except in rare cases. Hence, regular appointments/promotions may be made in all such cases in accordance with the Recruitment Rules in force at the time when the vacancy arises. No *ad hoc* appointments/promotions may be made on the grounds that the Recruitment Rules are being revised or amended.

(iii) *Revision of Seniority List.*—Another reason for making *ad hoc* arrangements and delaying regular promotions is that the seniority position of the officer holding the post in the feeder grade is disputed. In all such cases regular DPCs may be held based on the existing seniority list. In case such disputes are pending before a Court/Tribunal, unless there is an injunction/stay order against making regular promotions, the appointing authority may convene the DPC and make promotions on the basis of the existing seniority list. However, while issuing the orders in such cases it should be stipulated that these promotions are provisional and subject to the final decision of the Court/Tribunal. Subsequently, when the directions of the Court/Tribunal become available a review DPC may be held and the necessary adjustments made in the promotions of officers based upon the revised seniority list. In case any of the officers provisionally promoted do not figure in the list approved by the Review DPC, they may be reverted to the posts held by them earlier.

(iv) *Shortage in Direct Recruitment Quota.*—*Ad hoc* appointments are also made on the consideration that adequate number of qualified candidates are not available for filling the vacancies through the direct recruitment quota prescribed in the Recruitment Rules. In some cases, even though the required number of candidates are recommended by the Union Public Service Commission/Staff Selection Commission, some of them do not join or they join to resign thereafter.

According to the instructions contained in this Department's O.M. No. 24012/34/80-Estt. (B), dated the 20th February, 1981, while notifying vacancies to recruiting agencies especially the SSC, the appointing authority is expected to compute the total number of vacancies taking into consideration the likely vacancies during the period beginning from the date of announcement of the examination in question up to the date of announcement of the subsequent examination so that the total number of posts to be kept vacant may be very few.

In spite of this, if some vacancies still remain unfilled the following measures may be adopted:—

- (a) Wherever feasible, the posts may be allowed to remain vacant until qualified candidates become available at the next examination.
- (b) Wherever the Recruitment Rules for the posts provide alternative methods of recruitment, i.e., not only by the direct method but also by transfer on deputation, efforts may be made to fill those vacancies which cannot be held over (until

candidates of next examination become available), by the alternative methods, i.e., by transfer on deputation, etc.

(c) However, in cases where direct recruitment is the only method provided in the Recruitment Rules, Ministries/Departments have been advised *vide* O.M. No. 14017/8/84-Estt. (RR), dated the 19th June, 1986, that the Rules may be amended to provide for transfer on deputation as an alternative method to fill short-term vacancies in the direct recruitment quota. In case the rules have not been amended the Ministries/Departments may take steps to do so immediately so that the shortage of qualified candidates against the DR quota, may be met by filling the vacancies through transfer on deputation for short periods.

(v) *Filling up of short-term vacancies.*—Whenever short-term vacancies are caused by the regular incumbents proceeding on leave for 45 days or more, study leave, deputation, etc., of less than one year duration, they may be filled by officers available on an approved panel. Such a panel may be maintained taking into account not only the actual but also the vacancies anticipated over a period of 12 months in accordance with the existing instructions/holding DPCs. Wherever an officer is not available on an approved panel the post may be kept vacant, as far as possible.

3. *Cases where ad hoc appointments can be made.*—If the prescribed instructions and procedures are strictly adhered to, it may be seen that there will be very few cases where appointments need to be made on an *ad hoc* basis. Such circumstances may be—

- (a) Where there is an injunction by a Court/Tribunal directing that the post may not be filled on a regular basis and if the final judgment of the Court/Tribunal is not expected early and the post also cannot be kept vacant.
- (b) Where the DR quota has not been filled and the Recruitment Rules also do not provide for filling it up on transfer or deputation temporarily and the post cannot also be kept vacant.
- (c) In short-term vacancies due to regular incumbents being on leave/deputation, etc. and where the posts cannot be filled as per para. (v) above and cannot also be kept vacant.

4. *Conditions for making ad hoc appointments.*—In such exceptional circumstances *ad hoc* appointments may be resorted to subject to the following conditions:—

- (i) The total period for which the appointment/promotion may be made on an *ad hoc* basis, will be limited to one year only. The practice of giving a break periodically and appointing the same person on *ad hoc* basis may not be permitted. In case there are compulsions for extending any *ad hoc* appointment/promotion beyond one year, the approval of the Department

of Personnel and Training may be sought for at least two months in advance before the expiry of the one year period. If the approval of the Department of Personnel and Training to the continuance of the *ad hoc* arrangements beyond one year is not received before the expiry of the one year period, the *ad hoc* appointment/promotion shall automatically cease on the expiry of the one year term.

- (ii) If the appointment proposed to be made on an *ad hoc* basis involves the approval of the Appointments Committee of the Cabinet, this may be obtained prior to the appointment/promotion being actually made.
- (iii) Where *ad hoc* appointment is by promotion of the officer in the feeder grade, it may be done on the basis of seniority-cum-fitness basis even where promotion is by selection method as under—
  - (a) *Ad hoc* promotions may be made only after proper screening by the appointing authority of the records of the officer.
  - (b) Only those officers who fulfil the eligibility conditions prescribed in the recruitment rules should be considered for *ad hoc* appointments. If, however, there are no eligible officers, necessary relaxation should be obtained from the competent authority in exceptional circumstances.
  - (c) The claims of Scheduled Castes and Scheduled Tribes in *ad hoc* promotions shall be considered in accordance with the guidelines contained in the Department of Personnel and A.R., Office memorandum No. 36011/14/83-Estt. (S.C.T.), dated 30-4-1983 and 30-9-1983.
- (iv) Where *ad hoc* appointment by direct recruitment (which as explained above should be very rare) is being done as a last resort, it should be ensured that the persons appointed are those nominated by the employment exchanges concerned and they also fulfil the stipulations as to the educational qualifications/experience and the upper age-limit prescribed in the Recruitment Rules. Where the normal procedure for recruitment to a post is through the employment exchange only, there is no justification for resorting to *ad hoc* appointment.
- (v) Where the appointing authority is not the Ministry, the Authority competent to approve *ad hoc* appointments may be decided by the Administrative Ministries themselves. The competent authority so authorised by the Ministry should be one level higher than the appointing authority prescribed for that post.

5. *Ad hoc* promotions of officers whose cases are kept in sealed covers.—*Ad hoc* promotions with respect to officers whose cases are kept in a sealed cover in accordance with O.M. No. 22011/2/86-Estt. (A), dated

12-1-1988, will, however, continue to be governed by these special instructions (*Order 5 below*). Similarly, *ad hoc* promotions of officers belonging to the Central Secretariat Service (CSS) to posts of Under Secretary/Deputy Secretary under the Central Staffing Scheme, will continue to be regulated by special instructions contained in O.M. No. 31/16/82-EO (MM), dated 28-8-1983.

6. *Review of ad hoc appointments/promotions.*—All *ad hoc* appointments including *ad hoc* promotions shall be reviewed on the basis of the above guidelines. In exceptional circumstances, wherever such appointments are required to be continued beyond the present term, the decision thereon may be taken by the authority prescribed in para. (4) (v). However, it may be noted that the continuance of such *ad hoc* appointments, including *ad hoc* promotions, will be subject to the over-all restrictions of one year from the date of issue of these instructions.

All Ministries/Departments are requested to take action in accordance with the above-mentioned instructions in respect of both Secretariat as well as non-Secretariat offices under them.

[ G.I., Dept. of Per. & Trg., O.M. No. 28036/8/87-Estt. (D), dated the 30th March, 1988. ]

(2) *Action to fill up posts to be taken well before vacancies occur.*—Prime Minister has noticed that in a number of cases appointments are made *ad hoc* either because Recruitment Rules have not been finalised or there has been delay in the filling up of the posts in a regular manner. Prime Minister has, therefore, desired that Ministries/Departments should take action to fill up the posts in good time before vacancies actually occur in order to avoid *ad hoc* appointments. In case where there is unjustifiable delay, responsibility for the delay should be assigned and those responsible should be suitably dealt with.

[ G.I., D.P. & A.R., O.M. No. 28036/2/77-Estt. (D), dated the 7th October, 1977. ]

(3) *Consideration of claims of SC/ST Officers in ad hoc appointments.*—The following guidelines may be followed so as to ensure that the claims of eligible officers belonging to Scheduled Castes/Scheduled Tribes are also duly considered.

#### GUIDELINES

(1) *Ad hoc* promotions should be considered only against vacancies in excess of 45 days.

(2) Since in cases where reservation orders for Scheduled Castes and Scheduled Tribes are applicable, all vacancies for periods in excess of 45 days are necessarily to be placed on the appropriate roster, the number of vacancies falling to the share of SC and ST if the vacancies were to be filled in on regular basis should first be identified.

(3) Since *ad hoc* promotions are made on the basis of seniority-cum-fitness, all the Scheduled Castes/Scheduled Tribes candidates covered in

the relevant seniority list within the total number of such vacancies against which the *ad hoc* promotions are to be made, should be considered in the order of their general seniority as per the gradation list on the principle of seniority-cum-fitness and if they are not adjudged unfit they should all be promoted on *ad hoc* basis.

(4) If, however, the number of SC/ST candidates found fit within the range of actual vacancies is less than the number of vacancies identified as falling to their share if the vacancies were filled on a regular basis *vide* (2) above, then additional SC/ST candidates to the extent required should be located by going down the seniority list, but within 5 times the number of vacancies being filled on a particular occasion, subject, of course, to their eligibility and fitness. This procedure should be adopted on every occasion on which *ad hoc* appointment is resorted to.

(5) All *ad hoc* appointees have to be replaced by regular incumbents at the earliest opportunity. Accordingly when regular promotions are made subsequently, reversion of the *ad hoc* appointees should take place strictly in the reverse order of seniority—the juniormost candidate being reverted first. No special concessions are to be given to SC/ST candidates at the time of such reversion.

(6) It will be clear from what is stated above that there is no need for maintaining any separate formal roster for *ad hoc* promotions. The concept of de-reservation, carrying forward of the reservations, etc., will also not be applicable in the case of *ad hoc* appointment. However, a simple register called 'Ad hoc Promotions Register' may be maintained for the different categories of posts for which *ad hoc* appointments are made to facilitate a record being kept of the *ad hoc* appointments and for ensuring reversion in the proper order on regular promotions being made to the posts in question; and

(7) For regular promotions when eventually made, the procedures and instructions laid down in the Brochure for SC/ST will continue to apply.

[G.I., M.H.A., D.P. & A.R., O.M. No. 36011/14/83-Estt. (SCT), dated the 30th April, 1983 and 30th September, 1983.]

(4) ***Ad hoc* appointment of Section Officers of the CSS as Under Secretaries and equivalent posts.**—Keeping in view the pressing requirements of various Ministries/Departments and the exigencies of public service, it has been decided, in partial modification of the instructions contained in O.M., dated 28-9-1983, to permit the Ministries/Departments to make *ad hoc* appointments to the posts of Under Secretaries/equivalent from among the Section Officers of the Central Secretariat Service subject to the following conditions:—

- (i) The *ad hoc* appointments would be ordered on the basis strictly of existing cadrewise seniority by the Ministries/Departments controlling the Section Officers cadre.
- (ii) No officer who has not completed the requisite approved service of 8 years as Section Officers as on 1st July, 1989, would be appointed as *ad hoc* Under Secretary.

(iii) The *ad hoc* appointments would be made purely as a temporary measure for a period not exceeding 3 months or until further orders, whichever is earlier. In case it is proposed to continue the *ad hoc* appointments beyond the initial period of 3 months, prior approval of this Department should be obtained well in advance.

- (iv) These appointments would be subject to the outcome of the SLP pending before the Supreme Court in the Union of India and Others v. Shri Amrit Lal and Others.
- (v) The *ad hoc* appointments will not confer any right for regularisation of the same or for benefit such as seniority, etc., on a future date. Government reserves the right to terminate the *ad hoc* appointments without assigning any reason or giving notice, etc., to the officers concerned.
- (vi) Officers appointed on *ad hoc* basis should be cleared from vigilance angle.

2. The conditions mentioned above may be strictly adhered/suitably incorporated while issuing orders of *ad hoc* appointment and copies of all the orders in this regard may be endorsed to this Department for record.

[G.I., Dept. of Per. & Trg., O.M. No. 31/6/90-EO (MM), dated the 25th January, 1990.]

(5) **Procedure to be followed when disciplinary proceeding is initiated against a Government servant officiating in a higher post on *ad hoc* basis.**—The question whether a Government servant appointed to a higher post on *ad hoc* basis should be allowed to continue in the *ad hoc* appointment when a disciplinary proceeding is initiated against him has been considered by this Department and it has been decided that the procedure outlined below shall be followed in such cases—

- (i) Where an appointment has been made purely on *ad hoc* basis against a short-term vacancy or a leave vacancy or if the Government servant appointed to officiate until further orders in any other circumstances has held the appointment for a period less than one year; the Government servant shall be reverted to the post held by him substantively or on a regular basis, when a disciplinary proceeding is initiated against him.
- (ii) Where the appointment was required to be made on *ad hoc* basis purely for administrative reasons (other than against a short-term vacancy or a leave vacancy) and the Government servant has held the appointment for more than one year, if any disciplinary proceeding is initiated against the Government servant, he need not be reverted to the post held by him only on the ground that disciplinary proceeding has been initiated against him.

Appropriate action in such cases will be taken depending on the outcome of the disciplinary case.

[G.I., D.P.T., O.M. No. 11012/9/86-Estt. (A), dated the 24th December, 1986.]

*BB* *TD* 10/10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH:  
NEW DELHI

O.A. No. 1568 of 2000

In the matter of

Shri S.N Panigrahi

Applicant

vs.

Union of India

Respondent

INDEX

<u>Sl. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Counter Reply on behalf of Respondent	1-6
2.	Annexure R-1	7-9
3.	Annexure R-2	10-22
4.	Annexure R-3	23
5.	Annexure R-4	24
6.	Annexure R-5	25-26
7.	Annexure R-6	27

Filed by

*Sh. R.P. Agarwal*

COUNSEL FOR THE RESPONDENT

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प्रधान व्यायामीठ/CAT (P)  
Central Administrative Tribunal  
वाज दाविल किया  
Parikhote House  
Filed Today New Delhi

10 OCT 2000

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH  
NEW DELHI

O.A.No. 1568/2000

IN THE MATTER OF

S.N Panigrahi

Applicant

Vs

Union of India

Respondent

COUNTER REPLY ON BEHALF OF THE RESPONDENT

The above named respondent beg to submit as hereunder:-

FACTS OF THE CASE IN BRIEF

1. The applicant is working as a Senior Grade Officer of Indian Information Service Group 'A' and was promoted to the Junior Administrative Grade of IIS Group 'A' vide Order dated 21.8.97 on ad hoc basis, till regular arrangements were made (Annexure R-1). This ad hoc officiation was extended from time to time. The Departmental Promotion Committee meeting (DPC) was held by the UPSC on 31st March and 1<sup>st</sup> April, 1998 to consider eligible candidates for regular promotion to the Grade of JAG of IIS Group 'A'. The applicant was in the zone of consideration and was duly considered by the DPC but was not recommended for promotion as he did not meet the required bench mark of 'Very Good'. It is specifically submitted that as per IIS Group 'A' Rules, 1987 (Annexure R-2), regular promotions to the Grade of JAG of IIS Group 'A' are made by the method of selection i.e. seniority cum merit basis. Ad hoc promotions are made on seniority cum fitness basis, as it is a short term arrangement, till regular incumbents become available.
  
2. That, the applicant was not found fit for regular promotion by the DPC and, therefore, was reverted to his substantive post of Senior Grade of IIS Group 'A' vide Order dated 08.09.98 (Annexure R-3).



3. That, the applicant preferred a representation dated 28.10.98 against the order of his reversion, which is annexed as Annexure-A-2 and a second representation dated 3.11.98 which is annexed as Annexure- A-3 . The representation dated 3.11.98 was replied to by the Ministry vide Office Memorandum dated 1.12.98 and a copy of which is annexed herewith as Annexure R-4. Shri Panigrahi again represented to Ministry of Personnel , Public Grievances and Pensions, vide letter dated 17.2.99 which was forwarded to Ministry of I&B by them. Shri Panigrahi sent a reminder dated 6.4.1999 in the matter. In the meantime the respondent forwarded a proposal for convening DPC for regular promotion to JAG of IIS Group 'A' to UPSC on 18.03.99. Shri Panigrahi was in the consideration zone. However, UPSC returned the proposal stating that the seniority of officers of IIS Group 'A' might be revised first in accordance with the judgement dated 13.04.99 of Hon'ble Supreme Court in SLPs filed by the respondent challenging the judgement of Hon'ble CAT in cases of S.C. Kacktwana & Others vs. UOI and V.K. Arora & Others vs. UOI (Annexure R-5). As such, no promotion to JAG of IIS Group 'A' , either regular or ad-hoc, could be made in the year 1999. It is also submitted that the seniority of Group 'A' officers of IIS has since been revised in accordance with the directions of Hon'ble Supreme Court in the above mentioned SLPs. Consequently, a fresh proposal for convening a DPC for promotion to JAG of IIS Group 'A' has been sent to UPSC on 21.07.2000. The name of Shri Panigrahi figures in the consideration zone. The proposal is under the consideration of UPSC.

4. On 5.4.1999 the applicant represented to the Honb'le President of India against the termination of his ad hoc promotion to JAG of IIS Group 'A', a copy of which he submitted to the Ministry on 25.8.2000. His representation was disposed of by the Ministry vide OM dated 12.9.2000 (Annexure-R-6). The applicant has been informed vide this Ministry's said OM that his promotion to JAG had been purely on ad hoc basis and his promotion to JAG on regular basis was dependent on the recommendations of UPSC's DPC. He was also informed that he had been duly considered for promotion to JAG of IIS Group 'A' by a DPC for promotion to JAG held in UPSC in March-April , 1998 and that the said DPC had not recommended him for promotion. As such, he was reverted back to his substantive post. The applicant has also been informed that a proposal has been sent on 21.07.2000 to

UPSC for convening a DPC meeting for considering promotion to Junior Administrative Grade of IIS Group 'A' and his name has been included in the consideration zone. His request for ad hoc promotion to JAG of IIS Group 'A' could not be considered earlier as the seniority of officers of IIS Group 'A' was under revision in compliance with Hon'ble Supreme Court order dated 13.4.99 in SLPs filed by Union of India challenging the Hon'ble CAT's judgements in cases of S.C. Kacktwana and others vs. UOI and V.K Arora and others vs. UOI. A proposal for regular promotion to JAG of IIS Group 'A' is now under the consideration of the UPSC and it would not be possible to consider any ad hoc promotions to JAG at this stage.

5. In the light of the facts contained above, the respondent submits that the OA preferred by the applicant is misconceived and devoid of any merit and needs to be dismissed.

#### PARA-WISE REPLY

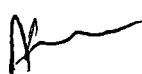
Paras 1 & 2 Matter of record.

Para 3 The application is barred by limitation under Section 21 of the Administrative Tribunal Act, 1985, as cause of action, if any, would have arisen on 01.12.98 when his representation was rejected. The application has been filed in the middle of August, 2000, after expiry of one year and as such it is not maintainable.

Para 4

a-c) Matter of record.

d) The applicant's representations on reversion to Senior Grade of IIS Group 'A' from ad-hoc promotion to JAG of IIS Group 'A' were replied to vide this Ministry's OM dated 01.12.98 (Annexure R-4), 22.03.99 and 12.09.2000. As stated in paras in the brief facts above, there is no violation of DOP&T regulations and practices.



e) Matter of record. However, it is stated that DOP&T forwarded the applicant's representation dated 17.02.99 to this Ministry for necessary action. They vide their communication dated 15.04.99 (Annexure A-4) forwarded his reminder dated 06.04.99 and requested for this Ministry's comments. His representations have been replied to by the respondent vide OM dated 12.09.2000(Annexure R-6).

f) Denied. The applicant was reverted to his substantive post since he was not recommended for regular promotion to JAG of IIS Group 'A' by a DPC held in March-April, 1998 in UPSC. There was no violation of rules and regulations as his promotion to JAG was purely on ad-hoc basis and ad-hoc promotion cannot be claimed as right.

g, h&i) Denied. There is no illegal action on the part of the respondent.

**5. Grounds :**

a) Matter of record.

b) Denied. The applicant was informed vide this Ministry's OM dated 01.12.98, 22.03.99 and 12.09.2000 that he was reverted to his substantive post of Senior Grade of IIS Group 'A' from ad-hoc promotion to JAG of IIS Group 'A', as the DPC for regular promotion to the grade held in UPSC in March-April, 1998 did not recommend him for regular promotion.

c) Matter of record. The DOP&T guidelines on ad-hoc promotion further provide that ad-hoc promotions may be made only after proper screening by the appointing authority of the records of the officers.

d) Matter of record. However, the respondent was reverted to his substantive post of Senior Grade of IIS Group 'A' from ad-hoc promotion to JAG of IIS Group 'A', since the DPC for regular promotion to the grade held in UPSC in March-April, 1998 assessed him below the requisite bench mark and did not recommend him for promotion.

6 & 7 Matter of record.

8. a) The OA is misconceived and devoid of any merit and is liable to be dismissed with cost.

b) There is nothing illegal about Aadesh No. 104/98-IIS dated 08.09.98 vide which the applicant was reverted to his substantive post from the ad-hoc officiation in JAG of IIS Group 'A'. The applicant's promotion to JAG of IIS Group 'A' was purely on ad-hoc basis and the DPC for regular promotion to JAG of IIS Group 'A' held in UPSC in March-April, 1998, which duly considered him for regular promotion, did not recommend him for promotion to JAG of IIS Group 'A', on their having assessed him below the requisite bench mark. As such, the applicant was reverted.

c) There are no illegal acts on the part of the respondent. The applicant's promotion to JAG of IIS Group 'A' was purely on ad-hoc basis and the DPC for regular promotion to JAG of IIS Group 'A' held in UPSC in March-April, 1998, which duly considered him for regular promotion, did not recommend him for promotion to JAG of IIS Group 'A', on their having assessed him below the requisite bench mark. As such , the applicant was reverted.

9-11. Formal, need no reply.

FOR AND ON BEHALF OF RESPONDENT.  
(ASHOK KUMAR)

Place: New Delhi

Dated: 6th October, 2000

Deputy Secretary  
सूचना एवं व्यापार भवालय  
Min. of Information & Broadcasting  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

COUNSEL FOR THE RESPONDENT

Mr.  
H. R. P. Agarwal,  
Secretary

6

VERIFICATION

I, Ashok Kumar, Deputy Secretary, Government of India, Ministry of Information and Broadcasting, New Delhi, do hereby verify that contents of brief facts and paras 1 to 11 of the counter reply as true and correct to my personal knowledge based on the official records maintained and believed to be true.

Verified and signed on this 6th day of October, 2000.

A  
FOR AND ON BEHALF OF RESPONDENT

(अशोक कुमार)  
(ASHOK KUMAR)  
उप सचिव  
Deputy Secretary  
सूचना एवं प्रसारण मंत्रालय  
Min. of Information & Broadcasting  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

No. A-32013/2/97-IIS  
 Government of India  
 Ministry of Information and Broadcasting

New Delhi, dated 21-08-1997.

RAJADESH NO. 145/97-IIS

The President is pleased to promote the following Senior Grade officers of Indian Information Service, Group 'A' to officiate on ad-hoc basis in Junior Administrative Grade of the Service, in the pay scale of Rs. 3,700-125-4,700-150-5,000/- for a period of six months from the date they assume charge of the post or till the posts are filled on regular basis, whichever is earlier:-

S. No.	Name of the officer & present posting	Posting on Promotion
1.	Sh. V.R. Pillai, NE, NSD: AIR, New Delhi.	JD, NSD: AIR, New Delhi.
2.	Sh. D. Chakraborty, NE, AIR Calcutta.	JD, DFP, Shillong
3.	Sh. P.K. Mehrotra, NE, DDK, Lucknow.	JD, DFP, Dehradun
4.	Sh. S.K. Rout, NE, DDK, Bhubaneshwar.	JD, DFP, Raipur
5.	Sh. K.S. Achyutan, Editor, Yojna, Bangalore.	DPIO, FIR, New Delhi,
6.	Smt. Bharti Vaid, IO, PIB, Jammu	DPIO, PIB, Srinagar.
7.	Sh. G.C. Dwivedi, PRO(CRPF), Delhi.	DPIO, PIB, Jaipur
8.	Sh. A. Job Zachariah, IO, PIB, Cochin.	DPIO, PIB, New Delhi.
9.	Sh. B.N. Sundareswara, NE, DDK, Bangalore.	JD, DDK, Bangalore.
10.	Sh. Jai Gopal, Copy Writer, DAVP, NEW DELHI.	DPIO, PIB, New Delhi.
11.	Sh. S.N. Panigrahi, Dy. Director, CMS: AIR, New Delhi.	JD, DFP, Jaipur.
12.	Sh. Joseph Chandra Kumar, IO, PIB, Chennai.	JD, DDK, Chennai
13.	Sh. Jaideep Bhatnagar, NE, DDK, New Delhi.	JD, NSD: AIR, New Delhi.
14.	Sh. N.C. Biswas, C.O., DAVP, New Delhi.	JD, DAVP, New Delhi.
15.	Sh. P.K. Tripathi, NE, NSD: AIR, New Delhi.	JD, RR&TD, New Delhi.

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16. Sh. D.K. Dave, NE, DDK, Ahmedabad. JD, DDK, Ahmedabad.

17. Sh. K.M. Ravindran, NE, DDK, New Delhi. JD, DDK, New Delhi.

18. Sh. M.P. Panda, Editor, DPD, New Delhi. DPIO, PIB, New Delhi.

19. Smt. S. Viswanathan, NE, NSD: AIR, Chief Editor, Ministry of Health & FW, New Delhi.

20. Sh. S.P. Das, Editor, DPD, New Delhi. JD, DFP, Guwahati.

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DGC

2. The ad-hoc promotion does not confer any right on the officers to lay claim for regular appointment against the post which would be filled through the Union Public Service Commission on the basis of recommendations of the duly constituted Departmental Promotion Committee.

3. The appointment of these officers in JAG on ad hoc basis are subject to the various appeals pending in the Supreme Court regarding the seniority of IIS officers.

4. The following transfers / postings are hereby ordered in the Junior Administrative Grade / Senior Grade of IIS, Group 'A' with immediate effect :-

S. No.	Name of the officer & Present Posting	New Posting
1.	Sh. D.N. Mohanty, JD, DDK, New Delhi.	JD, CMS: AIR, New Delhi.
2.	Sh. R.K. Jha Raman, NB, DFP, Raipur.	Editor, Publications Division, New Delhi.
3.	Sh. S. Subramanian, NE, DDK, Chennai.	IO, PIB, Chennai.

*By Air*  
( P.S. RANGA )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TEL. NO. # 338 79 30

Copy to :-

1. Officers concerned.
2. PIO, PIB, New Delhi.
3. DG:DDA/ DG(News), NSD: AIR/ DG:DAVP/ Dir. DPD/ Dir. CMS: AIR/ D.G., DFP/ Dir. RR&TD

..... 3/-

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- 1. APIO, PIB/ DDA, DG:DDN/ DDA, DDK/ DDA, NSD:AIR/ DDA, DAVP/ DDA, UPD/ AO, CMS:AIR/ AC, RR&TD.
- 2. DG:CRPF, New Delhi.
- 3. M/H&FW, New Delhi.
- 4. AIR, Calcutta/ Yojana, Bangalore.
- 5. DDK, Lucknow/ Bhubneshwar/ Bangalore/ Ahmedabad/ Chennai
- 6. PIB, Jammu/ Cochin/ Chennai/ Srinagar/ Jaipur
- 7. DFP, Shillong/ Dehradun/ Raipur/ Jaipur/ Guwahati
- 8. P&AO(IRL) M/o I&B, AGOR Building, New Delhi (AS CP/AS)
- 9. PS to JS(P)/ PA to Dir(P)/ US(IIS)
- 10. Personnel file / Guard file.

H. K. Mittal

( P.K. MITTAL )  
SECTION OFFICER  
TEL. NO. # 338 19 41

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7. कर्निष्ठ ग्रेड

1. अध्यक्ष/सदस्य, संघ लोक सेवा आयोग—प्रध्याद  
2. संयुक्त सचिव, सूचना आरंभ प्रशासन मंत्रालय—सदस्य  
(भारतीय सूचना सेवा से संबंधित)  
3. सरकार द्वारा नाम निर्दिष्ट किए जाने वाला सेवा  
के ज्येष्ठ प्रशासनिक ग्रेड का कोई अधिकारी—सदस्य

1. संयुक्त सचिव, सूचना आरंभ प्रशासन मंत्रालय—प्रध्याद  
(भारतीय सूचना सेवा से संबंधित)  
2. सरकार द्वारा नाम निर्दिष्ट किए जाने वाला सेवा के ज्येष्ठ प्रशासनिक ग्रेड का कोई अधिकारी—सदस्य

[फा. सं. 42011/1/82-सी. आई. एम.]

सी. एल. आयं, उप सचिव

टिप्पण I. आयोग ने अध्यक्ष या सदस्य से भिन्न किसी सदस्य की अनुपस्थिति समिति की कार्यवाहियों को अविद्यमान्य नहीं बनाएगा परन्तु यह कि सदस्य को सम्यक रूप से आनंदित किया गया हो किन्तु वह पूर्व व्यक्तता के कारण विभागीय प्रोन्नति समिति के विचार विमर्श में भाग न ले सका हो जिसके बारे में लिखित सूचना अनन्य रूप से तुरत भेजी जानी चाहिए, परन्तु यह और कि विभागीय प्रोन्नति समिति का गठन करते वाले सदस्य वैठक में वहुसंदर्भ में उपस्थित हों।

टिप्पण II. पुष्टि से संबंधित विभागीय प्रोन्नति समिति की कार्यवाहियां, आयोग के अनुमोदनार्थ में जारी किन्तु यदि आयोग उनका अनुमोदन नहीं करता है तो विभागीय प्रोन्नति समिति की वैठक संघ लोक सेवा आयोग के अध्यक्ष या किसी सदस्य की अव्यक्तता में फिर से होगी।

टिप्पण III. यदि सेवा में नियुक्त हुए किसी अधिकारी को किसी उच्चतर पद पर प्रोन्नति के प्रयोग के लिए विचार में लिया जाता है तो, ऐसे सभी व्यक्तियों को जो उससे उस ग्रेड में ज्येष्ठ है, इस बात के होते हुए भी कि उन्होंने अनेकित वर्ष की सेवा नहीं की है विचार में लिया जाएगा।

New Delhi, the 18th February, 1987

G.S.R. 153.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely :—

1. Short title and commencement :—(1) These rules may be called the Indian Information Service (Group 'A') Rules, 1987.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions :—In these rules, unless the context otherwise requires—

(a) "Commission" means the Union Public Service Commission;

(b) "controlling authority" means the Government of India in the Ministry of Information and Broadcasting;

(c) "departmental candidates" means officers who have been appointed on regular basis in consultation with the Commission or on the recommendations of a Departmental Promotion Committee and who hold Group 'A' posts or hold lien on posts;

(i) specified in Schedule I on the date of commencement of these rules; and

(ii) encadred in the service and included in Schedule I, after the initial constitution of the service, on the date of such encadrement.

(d) "Department Promotion Committee" means a Committee constituted to consider promotion and confirmation in any grade;

(e) "duty post" means any post, whether permanent or temporary, included in Schedule I;

(f) "examination" means a Combined Competitive Examination consisting of a preliminary examination and a main examination conducted by the Commission for a recruitment to the Indian Information Service and such other Service or Services as may be specified by the Commission from time to time;

(g) "Government" means the Government of India;

(h) "Grade" means a grade of the Service;

(i) "regular service" in regulation to any grade means the period or periods of service in that grade rendered after selection on a regular basis according to the prescribed procedure for long term appointment to that grade and includes any period or periods—

(i) taken into account for purposes of seniority in case of those appointed at the initial constitution;

(ii) during which an officer would have held a duty post in that grade but for being on leave or otherwise not being available for holding such post;

(j) "Schedule" means a schedule appended to these rules;

(k) "Service" means the Indian Information Service (Group 'A') constituted under rule 3.

3. Constitution of the Indian Information Service Group 'A' :—There shall be a service known as the Indian Information Service (Group 'A') consisting of persons appointed to the Service under rules 6 and 7 and all the posts included in the Service shall be classified as Group 'A' posts.

4. Grades, Authorised Strength and its review :—(1) The duty posts included in the various grades of the service, their designations, numbers, scales of pay and break-up Ministry/Department/Office-wise on the date of commencement of these rules shall be as specified in Schedule I and the duty posts included in the particular grade as mentioned in the schedule would be interchangeable with one another.

(2) After the commencement of these rules, the authorised strength of the duty posts in various grades shall be such as may, from time to time be determined by Government.

(3) The Government may make temporary additions or deletions to the strength of the duty posts in various grades as deemed necessary from time to time.

(4) The Government may, in consultation with the Commission, include in the Service any posts other than those included in Schedule I or exclude from the service a post included in the said schedule.

113

3. The Government may, in consultation with the Commission, appoint an officer whose post is included in the service under sub-rule (4) to the appropriate grade of the service in a temporary capacity or in a substantive capacity, as may be deemed fit and fix his seniority in the grade after taking into account continuous regular service in the analogous grade.

5. Members of the service :—(1) The following persons shall be the members of service—

- (a) persons appointed to duty posts under rule 6; and
- (b) persons appointed to duty posts under sub-rule (5) of rule 4 and rule 7

(2) A person appointed under clause (a) of sub-rule (1) shall, on such appointment, be deemed to be a member of the service in the appropriate grade applicable to him in Schedule I.

(3) A person appointed under clause (b) of sub-rule (1) shall, on such appointment, be deemed to be a member of the service in the appropriate grade applicable to him in Schedule I from the date of such appointment.

6. Initial constitution of the service :—(1) All the officers of the Central Information Service holding posts on a regular basis in the pay scales of Rs. 3000/- (fixed) Rs. 2500-2750, Rs. 2250-2500, Rs. 2000-2250, Rs. 1500-2000, Rs. 1100-1600 and Rs. 700-1300 shall, from the date of commencement of these rules, become members of this service, in the respective grades at the initial constitution stage and officers holding posts in the pay scale of Rs. 1800-2000 and Rs. 1500-1800 on a regular basis shall also be deemed to have been appointed to the posts in the scale of Rs. 1500-2000 at the initial constitution of this service and officers in the scale of Rs. 1800-2000 shall be placed en bloc senior to those in the scale of Rs. 1500-1800, their interse seniority in the two scales remaining the same.

(2) The regular continuous service of officers referred to in sub-rule (1) prior to their appointment to the service shall count for the purpose of probation period, qualifying service for promotion, confirmation and pension in the service.

(3) To the extent, the controlling authority is not able to fill the authorised regular strength of various grades in the service in accordance with the provisions of this rule, the same shall be filled in accordance with the provisions of rule 7.

(4) In this rule, the absence of a member other than the Chairman or a Member of the Commission shall not invalidate the proceedings of the Selection Committee, provided that the member was duly invited but could not participate in the deliberations of the DPC due to pre-occupation, information for which will be invariably sent immediately in writing. Provided further that the majority of the members constituting the DPC are present in the meeting.

7. Future maintenance of the service :—(1) Any vacancy arising in any of the grades referred to in Schedule I after the initial constitution of the service as provided in rule 6, shall be filled in the manner hereinafter provided under this rule.

(2) (i) 50% of the vacancies in the Junior Grade shall be filled by direct recruitment on the results of a combined competitive examination conducted by the commission on the basis of the educational qualifications and age limits as specified in Schedule II and any scheme of examination as may be notified by the Government in consultation with the commission from time to time;

(ii) 50% vacancies shall be filled by the controlling authority by promotion of Officers on the basis of selection on merit and included in a panel for the said grade in the order of seniority from the relevant field of promotion and the minimum qualifying service as specified in Schedule III.

(3) Appointments in the service to posts in Senior Grade or above shall be made from amongst the officers in the next lower grade with the minimum qualifying service as specified in Schedule III.

(4) The selection of officers for promotion shall be made by selection on merit, except in the case of promotion to the posts in Senior Grade and Junior Administrative Grade (Selection Grade) which shall be filled in the order of seniority subject to rejection of the unfit, on the recommendations of the Departmental Promotion Committee constituted in accordance with Schedule IV.

8. Probation :—(1) Every officer on appointment to the service either by direct recruitment or by promotion in Junior Grade shall be on probation for a period of two years;

Provided that the controlling authority may extend the period of probation in accordance with the instructions issued by Government from time to time.

Provided further that any decision for extension of a probation period shall be taken ordinarily within eight weeks after the expiry of the previous probationary period and communicated in writing to the concerned officer together with the reasons for so doing within the said period.

(2) On completion of the period of probation or any extension thereof, officers shall, if considered fit for permanent appointment, be retained in their appointments on regular basis and be confirmed in due course against the available substantive vacancies, as the case may be.

(3) If, during the period of probation or any extension thereof, as the case may be, the Government is of the opinion that an officer is not fit for permanent appointment, the Government may discharge or revert the officer to the post held by him prior to his appointment, in the service, as the case may be.

(4) During the period of probation, or any extension thereof, candidates may be required by Government to undergo such courses of training and instructions and to pass examinations and tests (including examinations in Hindi) as the Government may deem fit, as a condition to satisfactory completion of the probation.

(5) As regards other matters relating to probation, the members of the Service will be governed by the instructions issued by the Government in this regard from time to time.

9. Seniority :—(1) The relative seniority of members of the service appointed to any grade in accordance with rule 6 at the time of initial constitution of the service, shall be governed by their relative seniority obtaining on the date of commencement of these rules :

Provided that if the seniority of any such member had not been specifically determined on the said date, the same shall be as determined by the Government in the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training in accordance with the rules applicable to members of the similar services under the Government.

(2) All permanent officers included in the service under rule 6 in any grade shall rank senior to all officers substantially appointed to that grade subsequently and all temporary officers included in the initial constitution of the service in any grade shall rank senior to all temporary officers appointed to that grade subsequently.

(3) The seniority of persons recruited to the service after the initial constitution shall be determined in accordance with the general instructions issued by the Government in the matter from time to time.

(4) The seniority of officers appointed to the service in accordance with sub-rule (5) of rule 4 shall be fixed in the matter from time to time.

(5) In the cases not covered under sub-rule (1) to (4) seniority of persons shall be determined by the Government in consultation with the Commission.

10. Filling Posts by transfer on deputation (including short-term contract) :—The Government may fill, in consultation with the commission, in any grade, a number of posts not exceeding 10% of the sanctioned strength of that grade by appointment on transfer on deputation (including short-

contract) of officers under the Central/State Governments, Public Sector Undertaking, Semi-Government, Statutory or Autonomous Organisations, holding analogous posts on regular basis or posts in the next lower grade with regular qualifying service as prescribed for promotee officers for the respective grade for such period as the Government may specify from time to time. The posts so filled shall be taken into account for determining the number of posts to be filled by promotion or by direct recruitment.

11. Appointment to the service :—All appointments to the Service shall be made by the controlling authority.

12. Liability for service in any part of India and other conditions of service :—(1) Officers appointed to the service shall be liable to serve anywhere in India or outside.

(2) The conditions of service of the members of the service in respect of matters for which no provision is made in these rules shall be the same as are applicable, from time to time, to officers of Central Civil Services in general.

13. Disqualification :—No person,—

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the posts :

Provided that the Government may, if satisfied, that such a marriage is permissible under the personal law applicable to such person and the other party to the marriage and that

there are other grounds for so doing, except any p from the operation of this rule.

14. Power to relax :—Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons.

15. Saving :—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes and the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

16. Residuary matters :—In regard to matters not specifically covered by these rules, or regulations, or orders made or issued thereunder or by special orders, the members of the service shall be governed by the rules, regulations and orders applicable to the Central Civil Services/posts in general.

17. Interpretation :—If any question arises relating to the interpretation of these rules, it shall be referred to the Government who shall decide the same.

18. Repeal :—(1) The Central Information Service Rules, 1959, as amended from time to time in so far as they relate to Group 'A' posts and covered by these rules, are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said rules shall be deemed to have been done or taken under the corresponding provisions of these rules.

#### SCHEDULE I

[See sub-rule (1) of rule]

Name, Number and scale of pay of duty posts included in the various Grades of Indian Information Service (Group 'A')

Sl. No.	Grade and pay scale	Total No. of posts	Designation	Ministry/Department/Office	No. of posts
1	2	3	4	5	6
1.	Super-Time Grade (Rs. 3000/- fixed)	1	Principal Information Officer	Press Information Bureau	1
2.	Senior Administrative Grade (Level-I). (Rs. 2500-125/2-2750)	3	Additional Principal Information Officer Director	Press Information Bureau Directorate of Advertising and Visual Publicity News Services Division	1 1 1
3.	Senior Administrative Grade (Level-II) (Rs. 2250-125/2-2500)	4	Director	Publications Division Directorate of Field Publicity Central Monitoring Cell Office of the Registrar of Newspapers for India	1 1 1 1
4.	Junior Administrative Grade (Selection Grade) (Rs. 2000-125/2-2250)		Registrar of Newspapers for India	20% of the posts in Junior Administrative Grade will be operated in the Junior Administrative grade (Selection Grade)	
5.	Junior Administrative Grade (Rs. 1500-60-1800-100-2000)	65	Chief Editor	Akashvani Group of Journals, Directorate General : All India Radio Publications Division Ministry of Health and Family Welfare	1 2 1
			Chief Editor (New)	Directorate General, Doordarshan	1
			Chief (Media)	Ministry of Health and Family Welfare	1
			Director	Research and Reference Division	1

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2	3	4	5	6
		Director Public Relations	Press Information Bureau	5
		Director (Media)	Ministry of Rural Reconstruction	1
		Deputy Principal Information Officer	Press Information Bureau	18
		Deputy Press Registrar	Office of the Registrar of News-papers for India	1
		Editor-in-Chief	Sainik Samachar, Directorate of Public Relations (Defence), Ministry of Defence	1
		Joint Director	Directorate of Publicity Publications Division	11
			Directorate General : All India Radio-Monitoring Service	2
			Directorate of Advertising and Visual Publicity	4
			News Services Division, Directorate General: All India Radio	7
			Directorate of Public Relations (Defence) Ministry of Defence Research and Reference Division	1
		Special Correspondent	News Services Division, Directorate General: All India Radio	5
6. Senior Grade (Rs. 1100-50-1600)	215	Assistant Press Registrar	Office of the Registrar of News-papers for India	1
		Campaign Officer	Directorate of Advertising and Visual Publicity Ministry of Health and Family Welfare	9
		Public Relations Officer	Directorate of Public Relations (Defence) Ministry of Defence	1
		Deputy Director Editor	Ministry of Home Affairs	10
			Central Reserve Police Force	1
			Directorate of Field Publicity Publications Division	19
		Editor (Collected works of Mahatma Gandhi)	Sainik Samachar, Directorate of Public Relations (Defence), Ministry of Defence	1
		Copy Tester	Ministry of Labour	1
		Information Officer	Publications Division	1
		News Editor	News Services Division Directorate General : All India Radio	2
		Regional Officer	Central Bureau of Investigation, Ministry of Home Affairs	1
		Research Officer	Press Information Bureau	48
		Senior Commentary Writer	News Services Division, Directorate General : All India Radio	48
			Directorate General : Doordarshan	25
			Directorate of Field Publicity	14
			Press Information Bureau	1
			Directorate of Advertising and Visual Publicity	2
			Research and Reference Division	3
			films Division	1

(1)	(2)	(3)	(4)	(5)	(6)
		Producer (News-reel)	Films Division		1
		Senior Correspondent	News Services Division Directorate General: All India Radio		9
		Special Correspondent	Publications Division		8
		Talks Officers	Directorate General: All India Radio		2
		Advertising Manager	External Service Division, Directorate General: All India Radio		3
7. Junior Grade (Rs. 700-1300)	195	Assistant Editor	Publication Division		1
		Assistant Information Officer	Publications Division, News Services Division		8
		Assistant News Editor	Press Information Bureau		3
			News Services Division, Directorate General: All India Radio		54
			Directorate General Doordarshan		57
		Assistant Research Officer	Research and Reference Division		27
		News Reporter/Correspondent	News Services Division, Directorate General: All India Radio		5
		Field Publicity Officer/Assistant Research Officer	Directorate of Field Publicity		28
		Inspector of Exhibition	Directorate of Advertising and Visual Publicity		8
					6

SCHEDULE - II

[See, rule 7(2)(i)]

Minimum educational qualifications and age limit for direct recruitment to posts in Group 'A' in Junior Grade included in the Indian Information Service Group 'A' on the results of the Competitive Examination to be conducted by the Union Public Service Commission. A candidate shall possess:

(i) A degree of any university incorporated by an Act of the Central or State Legislature in India or other educational institutions established by an Act of Parliament or declared to be deemed as Universities under Section 3 of the University Grants Commission Act, 1956 or a foreign University approved by Govt. from time to time or possess qualification which has been recognised by the Govt. for the purpose of admission to the examination.

Note 1 : In exceptional cases, the Commission may treat a candidate not possessing any of the above qualifications as educationally qualified provided that the Commission is satisfied that he has passed examinations conducted by other institutions, the standard of which, in the opinion of the Commission, justified his admission to the examination.

NOTE 2 : A candidate possessing professional and technical qualifications which are recognised by Govt. as equivalent in professional and technical degree would also be eligible for admission to the examination.

(ii) Attained the age of 21 years but must not have attained the age of 26 years in the first day of August of the year in which the examination is held.

SCHEDULE-III

[See sub-rules (2), (3) and (4) of rule 7(3)]

Method of recruitment, field of promotion and minimum qualifying service in the next lower grade for appointment of officers on promotion to duty posts included in the various grades of the Indian Information Service (Group 'A').

Sl. No.	Grade	Method of recruitment	Field of Selection and the minimum qualifying service for promotion
1	2	3	4
1.	Super-Time Grade	By promotion failing which by transfer on deputation (including short-term contract)	Officers of the Senior Administrative Grade (Level-I) failing which from amongst officers in Senior Administrative Grade (Level-II) with 2 Year's regular service in the grade.

[पाना II- (i)]

भारत का राजनाम : मार्च 7, 1987/काल्पन 16, 1908

2	3	4
2. Senior Administrative Grade (Level-I)	By promotion.	Officers in the Senior Administrative Grade (Level-II)
3. Senior Administrative Grade (Level-II)	By promotion.	Officers in the Junior Administrative Grade including the Junior Administrative Grade (Selection Grade) not less than 16 years' total regular service in Group 'A' of the service.
4. Junior Administrative Grade (Selection Grade)	By promotion on the basis of seniority-cum-fitness	Officers who have reached the stage of Rs. 2000 in Junior Administrative Grade and have stagnated for not less than 2 years.
5. Junior Administrative Grade	By promotion	Officers in the Senior Grade with 5 years' regular service in the grade.
6. Senior Grade	By promotion on the basis of seniority-cum-fitness	Officers in the Junior Grade with 4 years' regular service in the grade.
7. Junior Grade	(i) 50% by promotion (ii) 50% by direct recruitment in accordance with sub-rule (2) of rule 7.	Officers in the Grade-III of CIS with 3 years' regular service in the Grade.

## SCHEDULE IV

{See sub-rule (4) of Rule 7]

## COMPOSITION OF GROUP 'A' DEPARTMENT PROMOTION COMMITTEE FOR CONSIDERING CASES OF PROMOTION AND CONFIRMATION OF GROUP 'A' POSTS INCLUDED IN THE INDIAN INFORMATION SERVICE (GROUP 'A')

Sl. No.	Name of the post	Group 'A' DPC (for considering confirmation)	Group 'A' DPC (for considering confirmation)
1.	Supertime Grade	1. Chairman/Member, Union Public Service Commission —Chairman	1. Chairman/Member, Union Public Service Commission —Chairman
2.	Senior Administrative Grade (Level-I)	2. Secretary, Ministry of Information and Broadcasting —Member	2. Secretary, Ministry of Information and Broadcasting —Member
3.	Senior Administrative Grade (Level-II)	1. Chairman/Member, Union Public Service Commission —Chairman 2. Secretary, Ministry of Information and Broadcasting —Member 3. Principal, Information Officer, Press Information Bureau —Member	1. Secretary, Ministry of Information and Broadcasting —Chairman 2. Principal Information Officer, Press Information Bureau —Member
4.	Junior Administrative Grade (Selection Grade)	1. Principal Information Officer, Press Information Bureau —Chairman 2. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service) —Member	1. Secretary, Ministry of Information and Broadcasting —Chairman 2. Principal Information Officer Press Information Bureau —Member
5.	Junior Administrative Grade	1. Chairman/Member, Union Public Service Commission —Chairman 2. Principal Information Officer, Press Information Bureau —Member 3. Joint Secretary, Ministry of Information and Broadcasting —Member	1. Principal Information Officer, Press Information Bureau —Chairman 2. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service) —Member

1	2	3
6. Senior Grade	<ol style="list-style-type: none"> <li>1. Secretary, Ministry of Information and Broadcasting —Chairman</li> <li>2. Principal Information Officer, Press Information Bureau —Member</li> <li>3. Joint Secretary, Ministry of Information and Broadcasting —Member</li> </ol>	<ol style="list-style-type: none"> <li>1. Principal Information Officer, Press Information Bureau —Chairman</li> <li>2. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service)—Member</li> <li>3. An officer of Senior Administrative Grade of the Service to be nominated by the Govt. —Member</li> </ol>
7. Junior Grade	<ol style="list-style-type: none"> <li>1. Chairman/Member, Union Public Service Commission —Chairman</li> <li>2. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service) —Member</li> <li>3. An officer of the Senior Administrative Grade of Service to be nominated by the Government —Member</li> </ol>	<ol style="list-style-type: none"> <li>1. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service) —Chairman</li> <li>2. An Officer of Senior Administrative Grade of the service to be nominated by the Government —Member</li> </ol>

NOTE I : The absence of a Member, other than the Chairman or Member of the Commission shall not invalidate the proceedings of the Committee. Provided that the Member was duly invited but could not participate in the deliberations of the Departmental Promotion Committee due to pre-occupation-information for which will be invariably sent immediately in writing. Provided further that majority of the members constituting the Departmental Promotion Committee are present in the meeting.

NOTE II : The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the Departmental Committee to be presided over by the Chairman or a Member of the Union Public Service Commission shall be held.

NOTE III : If an officer appointed to any post in the service is considered for the purpose of promotion to a higher post, all persons senior to him in the grade shall also be considered notwithstanding that they may not have rendered the requisite number of years of service.

[No. A-42011/1/82-CIS]

C. L. ARYA, Dy. Secy.

जल-भूतल परिवहन मंत्रालय

(स्थापना अनुभाग)

नई दिल्ली, 23 फरवरी, 1987

सा. का. नि. 154.—याप्तिः, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शब्दियों का प्रयोग करते हुए, जल-भूतल परिवहन मंत्रालय के पोत निर्माण और पोत-ग्राम्य प्रभाग में सहायक निदेशक के पद पर भर्ती को पद्धति का विनियमन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :—

1. संक्षिप्त नाम और प्रारम्भ :

(1) इन नियमों का नाम जल-भूतल परिवहन मंत्रालय (परिवहन पक्ष) ग्राम्यक निदेशक (पोत निर्माण और पोत-ग्राम्य) भर्ती नियम 1987 है।  
(2) ये राजपत्र में प्रकाशन की तरीख को प्रवृत्त होंगे।

2. पद-संवाद्या, वर्गीकरण और वेतनमान : उक्त पद की मंद्या, उसका वर्गीकरण और उसका वेतनमान वह होगा जो इससे उपाय अनुसूची के स्तरम् 2 से 4 में विनिर्दिष्ट है।

3. भर्ती की पद्धति, आयु-सीमा, और अहंताएं आदि : उक्त पद पर भर्ती की पद्धति, आयु-सीमा, अहंताएं और उससे संबंधित अन्य वार्ता वे होंगी जो पूर्वोंति अनुगूची के स्तरम् 5 से 14 में विनिर्दिष्ट हैं।

4. निरहंताएं वह व्यक्ति :—(क) जिसने ऐसे व्यक्ति ने जिसका पनि या जिसकी पत्ती जीवित है, विवाह किया है, या  
(ख) जिसने अपने पनि या अपनी पत्ती के जीवित होने हुए किसी व्यक्ति से विवाह किया है,

उस प्रकार नियुक्ति का पात्र नहीं होगा।

परन्तु यदि कोन्ट्री ग्राम्यक का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पश्चात्तर को सार्व स्वीय विधि के अन्तर्गत हो और ऐसा करने के लिए अन्य व्याधार है तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से बचा दें गोली।

## (नियम 7 का उप नियम 5 देखें)

कनिष्ठ प्रशासनिक श्रेणी (अकृत्यिक चयन श्रेणी) के पदों पर निम्नतर श्रेणी में नियुक्ति के लिए भर्ती की पद्धति, प्रोन्ति का शैक्षणिक और न्यूनतम अर्हक सेवा तथा भारतीय सूचना सेवा समूह "क" पद में सम्मिलित किए गए कनिष्ठ प्रशासनिक श्रेणी (अकृत्यिक चयन श्रेणी) के पदों पर अधिकारियों की नियुक्ति के मामलों पर विचार करने के लिए विभागीय प्रोन्ति समिति की संरचना

श्रेणी	भर्ती की पद्धति	कनिष्ठ प्रशासनिक श्रेणी (अकृत्यिक चयन श्रेणी) में नियुक्ति के लिए चयन का शैक्षणिक और न्यूनतम अर्हक सेवा	कनिष्ठ प्रशासनिक श्रेणी (अकृत्यिक चयन श्रेणी) में अधिकारियों की नियुक्ति के मामले पर विचार करने के लिए चयन समिति की संरचना
(1)	(2)	(3)	(4)
कनिष्ठ प्रशासनिक श्रेणी (ग्रन्थिक चयन श्रेणी) (4500-5700 रु.)	उपयुक्तता के अधीन रहते हुए ज्येष्ठता पर अधारित चयन द्वारा	सेवा की कनिष्ठ प्रशासनिक श्रेणी में नियमित रूप से नियुक्त ऐसे अधिकारी जो समूह "क" पद पर सेवा के 14वें वर्ष में प्रविष्ट हो गए हैं।	1. प्रधान सूचना अधिकारी प्रेस सूचना ब्यूरो — अध्यक्ष 2. संयुक्त सचिव सूचना और प्रतारण मंत्रालय — सदस्य

नियम :— नियम 7 (2) (1) के अधीन नियुक्ति किए गए सेवा के सदस्यों को वाचत परोक्षा के वर्ग के उस ग्रामीण वर्ग की, जिसके अधार पर सदस्य को भर्ती बोर्ड को गई है, पहले जुलाई तक को सेवा गणना में ली जाएगी।

टिप्पण :— मल नियम, जिसे भारतीय सूचना सेवा (समूह "क") नियम, 1987 कहा गया है सा. का. नि. 153 तारीख 7 मार्च, 1987 के अधीन अधिसूचित किए गए थे, तत्पश्चात निम्नलिखित संशोधन अधिसूचित किए गए हैं :—

क्रम संख्या 1 संख्या और अधिसूचना की तारीख फा. सं. ए - 42012/3/87 - सो. आई. एस. फा. सं. ए - 42011/7/88-  
(संशोधन संख्या 2)

[सं. ए - 42011/1/88 - सो. आई. एस.]

एस. डी. कुमार, अवर सचिव

"(4) The selection of officers for promotion shall be made by selection on merit except in the case of promotion to the posts in Senior Grade which shall be filled in the order of seniority subject to rejection of the unfit on the recommendation of the Departmental Promotion Committee constituted in accordance with Schedule IV."

(ii) After sub-rule (4) in rule 7, the following sub-rule shall be inserted, namely :—

"(5) The selection of officers for appointment to posts in Junior Administrative Grade (Non-Functional Selection Grade) shall be made by selection based on seniority subject to suitability on the recommendation of a Selection Committee constituted in accordance with Schedule V."

## MINISTRY OF INFORMATION AND BROADCASTING

New Delhi, the 15th September, 1991

G.S.R. 581.—In exercise of the powers conferred by the provisions of Article 209 of the Constitution, the President hereby makes the following rules further to amend the Indian Information Service (Group 'A') Rules, 1987, namely :—

- (1) These rules may be called the Indian Information Service (Group 'A') Amendment Rules, 1991.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Information Service (Group 'A') Rules, 1987 :—

- (i) For sub-rule (4) of rule 7, the following shall be substituted, namely :—

2515 GI/91-6

(iii) For Schedule I, the following shall be substituted namely : -

## SCHEDULE I

(See Rule 4)

## NAME, NUMBER &amp; SCALE OF PAY OF DUTY POSTS INCLUDED IN THE VARIOUS GRADES OF INDIAN INFORMATION SERVICE (GROUP A')

S. No.	Grade and Pay Scale	Total No. of Posts	Designation	Ministry/Department Office	No. of Posts
1	2	3	4	5	6
1.	Higher Grade Rs. 8000/- (fixed)	1	Principal Information Officer	Press Information Bureau	1
2.	Selection Grade Rs. 7300-7600/-	2	Director General (News)	News Services Division	1
			Director General	Directorate General; All India Radio	1
		12	Additional Principal Information Officer.	Directorate of Advertising & Visual Publicity	1
			Director	Press Information Bureau	1
			Registrar of Newspapers for India	Publication Division	1
			Additional Director General (News), Headquarter Co-ordination	Research & Reference Division	1
			Additional Director General (News), (News Room In-charge)	Directorate of Field Publicity	1
			Additional Director General (News) (Reporting)	Central Monitoring Services, Directorate General, All India Radio	1
			Additional Director General (News) (Hindi News)	Office of the Registrar of Newspapers for India, News Services Division	1
			Special Correspondent (Abroad)	Director General: All India Radio	1
				News Services Division	1
				Directorate General : All India Radio	1
				News Services Division	1
				Directorate General : All India Radio	1
				News Services Division	1
				Directorate General : All India Radio	1
				News Services Division	1
				Directorate General : All India Radio	1
				News Services Division	1
				Directorate General : All India Radio	1
				15% of Senior Duty posts (i.e. all duty posts at the level of Senior Grade and above) in the Cadre but not more than the number of posts mentioned in the Junior Administrative Grade.	
4.	Junior Administrative Grade (Non-Functional Selection Grade) Rs. 4500-150-5700/-	87	Chief Editor	Publications Division	
5.	Junior Administrative Grade (Rs. 3700-125-4700-150-5000/-)		Chief Editor (News)	Ministry of Health & Family Welfare	
			Chief (Media)	Directorate General : Doordarshan	
			Director, Public Relations	Ministry of Health & Family Welfare	
			Director (Media)	Press Information Bureau	
			Deputy Principal Information Officer.	Ministry of Rural Development	
			Deputy Press Registrar	Press Information Bureau	
			Editor-in-Chief	Office of the Registrar of Newspapers for India	
			Special Correspondent (Abroad)	Sainik Samachar, Directorate of Public Relations (Defence), Ministry of Defence	
			Joint Director	News Services Division	
				Directorate General : All India Radio	
				Directorate of Field Publicity	
				Research & Reference Division	

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2 Assistant Press Registrar

Campaign Officer

Public Relations Officer

Senior Commentary Writer

Deputy Director

Editor

Copy Tester

Information Officer

Editor

Research Officer

Senior Correspondent-cum-  
Editor

Regional Officer

Advertising Manager

Officer on Special Duty

Talks Officer

Senior Correspondent

Public Relations Officer

Special Correspondent  
(Abroad)

Publications Division	2
Directorate of Public Relations,	1
Ministry of Defence	
Central Monitoring Services,	2
Directorate General:	
All India Radio	
Directorate of Advertising &	5
Visual Publicity	
News Services Division	12
Directorate General:	
All India Radio	
Directorate General:	7
Doordarshan	
Office of the Registrar of Newspapers for India	5
Directorate of Advertising & Visual Publicity	9
Directorate of Public Relations, Ministry of Defence	11
Films Division	1
Directorate of Field Publicity	2
Central Monitoring Services	2
Directorate General,	
All India Radio	
Publications Division	17
Sainik Samachar,	1
Directorate of Public Relations, Ministry of Defence	1
Ministry of Labour	
News Services Division	2
Directorate General:	
All India Radio	
Press Information Bureau	54
Central Bureau of Investigation, Ministry of Home Affairs.	1
News Services Division,	39
Directorate General:	
All India Radio	
Directorate General:	
Doordarshan	26
Research & Reference Division	3
Press Information Bureau	1
Directorate of Advertising & Visual Publicity	1
Publications Division	9
Directorate of Field Publicity	8
Publications Division	1
Ministry of Information and Broadcasting	1
External Services Division,	
Directorate General:	
All India Radio	
News Services Division,	9
Directorate General:	
All India Radio	
Central Reserve Police Force,	1
Ministry of Home Affairs.	
News Services Division,	2
Directorate General:	
All India Radio	

15-2-84 91 15 924/91-318 (11-16-84)

1	2	3	4
Junior Grade (Rs. 2200-75-2800-EB-100-4000/-)	218 Assistant Editor	Publications Division	4
	Assistant Information Officer	External Services Division, Directorate General :	1
	Inspector of Exhibition	All India Radio	1
	Assistant News Editor	Press Information Bureau	54
		Directorate of Advertising & Visual Publicity	6
	News Reporter/Correspondent	News Services Division, Directorate General :	58
	Assistant Director/ Assistant Director Monitor	All India Radio	58
	Field Publicity Officer/ Assistant Regional Officer Assistant Research Officer	Directorate General : Doordarshan	47
		News Services Division	28
		Directorate General :	28
		All India Radio	28
		Central Monitoring Services, Directorate General :	7
		All India Radio	7
		Directorate of Field Publicity	8
		Research & Reference Division	5

(iv) For Schedule III, the following shall be substituted, namely :—

SCHEDULE III

[See Sub-rules (2)(3) & (4) of Rule 7]  
METHOD OF RECRUITMENT, FIELD OF PROMOTION AND MINIMUM QUALIFYING SERVICE IN THE NEXT LOWER GRADE FOR APPOINTMENT OF OFFICERS ON PROMOTION TO DUTY POSTS INCLUDED IN THE VARIOUS GRADES OF THE INDIAN INFORMATION SERVICE (GROUP 'A')

S. No.	Grade	Method of Recruitment	Field of selection & minimum qualifying service for promotion.
1	2	3	4
1.	Higher Grade (Rs. 8000/- Fixed)	By promotion failing which by transfer on deputation (including short-term contract)	Officers of the Selection Grade with two years regular service in the grade. Transfer on deputation (including short-term contract)
2.	Selection Grade (Rs. 7300—7600/-)	By promotion	Officers of the Central Government/Union Territories/Autonomous bodies/Public Undertakings/Statutory Organisations/Research Institutions/Universities/Semi-Government Organisations.
3.	Senior Administrative Grade (Rs. 5900—6700/-)	By promotion	(a) (i) Holding analogous posts on regular basis; or (ii) with 2 years' regular service in post in the scale of Rs. 7300—7600/- equivalent.
4.	Junior Administrative Grade (Rs. 3700—5000/-)	By Promotion	Officers of Senior Administrative Grade with three years' regular service in the Grade.
5.	Senior Grade (Rs. 3000—4500/-)	By promotion on the basis of seniority-cum-fitness.	Officers of Junior Administrative Grade with 8 years' regular service including Service in any, in the Non-Functional Selection Grade for 17 years' regular service in Group 'A' post, out of which at least 4 years' regular service should be in Junior Administrative Grade.
6.	Junior Grade (Rs. 2200—4000/-)	(i) 50% by promotion  (ii) 50% by direct recruitment in accordance with sub-rule (2) of Rule 7.	Officers in the Senior Grade with five years regular service in the grade. Officers in the Junior Grade with four years regular service in the grade. Officers in Senior Grade of Indian Information Service, Group 'B' with 3 years' regular service in the grade.

(v) For Schedule IV, the following shall be substituted, namely:-

#### SCHEDULE IV

(See sub-rule (4) of Rule 7)

#### COMPOSITION OF GROUP 'A' DEPARTMENTAL PROMOTION COMMITTEE FOR CONSIDERING CASES OF PROMOTION AND CONFIRMATION OF GROUP 'A' POSTS INCLUDED IN THE INDIAN INFORMATION SERVICE (GROUP 'A')

S. No.	Name of the post and scale of pay	Group 'A' DPC (for considering promotion)	Group 'A' DPC (for considering confirmation)
1	2	3	4
1.	Higher Grade Rs. 8000/- (Fixed)	1. Chairman/Member, UPSC — Chairman 2. Secretary, Ministry of Information and Broadcasting	
2.	Selection Grade Rs. 7300—7600/-	1. Chairman/Member, Union Public Service Commission — Chairman 2. Secretary, Ministry of Information and Broadcasting — Member 3. Principal Information Officer, Press Information Bureau, New Delhi.	
3.	Senior Administrative Grade (Rs. 5900—7600)	1. Chairman/Member, Union Public Service Commission — Chairman 2. Secretary, Ministry of Information and Broadcasting — Member 3. Principal Information Officer, Press Information Bureau, New Delhi.	
4.	Junior Administrative Grade (Rs. 3700—5000)	1. Chairman/Member, Union Public Service Commission — Chairman 2. Principal Information Officer, Press Information Bureau, New Delhi. 3. Joint Secretary, Ministry of Information and Broadcasting — Member	
5.	Senior Grade (Rs. 3000—4500/-)	1. Secretary, Ministry of Information and Broadcasting — Chairman 2. Principal Information Officer, Press Information Bureau — Member 3. Joint Secretary, Ministry of Information and Broadcasting — Member	
6.	Junior Grade (Rs. 2200—4000/-)	1. Chairman/Member, Union Public Service Commission — Chairman 2. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Service) — Member 2. An Officer of Senior Administrative Grade of the Service to be nominated by the Government — Member	1. Joint Secretary, Ministry of Information and Broadcasting (dealing with Indian Information Services) — Chairman 2. An officer of Senior Administrative Grade of the Service to be nominated by the Government — Member

NOTE I : The absence of a Member, other than the Chairman or Member of the Commission shall not invalidate the proceedings of the Committee. Provided that the Member was duly invited but could not participate in the deliberations of the Departmental Promotion Committee due to pre-occupation-information for which will be invariably sent immediately in writing. Provided further that the majority of the members constituting the Departmental Promotion Committee are present in the meeting.

NOTE II : The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a Member of the Union Public Service Commission shall be held.

(vi) after Schedule IV, the following Schedule shall be inserted, namely:—

SCHEDULE V

[See sub-rule (5) of Rule 7]

METHOD OF RECRUITMENT, FIELD OF SELECTION AND MINIMUM QUALIFYING SERVICE IN LOW GRADES FOR APPOINTMENT TO POSTS IN JUNIOR ADMINISTRATIVE GRADE (NON-FUNCTIONAL SELECTION GRADE) AND COMPOSITION OF DEPARTMENTAL PROMOTION COMMITTEE FOR CONSIDERATION OF APPOINTMENT OF OFFICERS TO JUNIOR ADMINISTRATIVE GRADE (NON-FUNCTIONAL SELECTION GRADE) POSTS INCLUDED IN INDIAN INFORMATION SERVICE, GROUP 'A'.

Grade	Method of Recruitment	Field of selection and minimum qualifying service for appointment to Junior Administrative Grade (Non-Functional Selection Grade).	Composition of selection Committee considering cases of appointment of Officers to Junior Administrative Grade (Non-Functional Selection Grade)
Junior Administrative Grade (Non-Functional Selection Grade) (Rs. 4500- 5700/-)	By selection based on seniority subject to suitability	Officers regularly appointed to Junior Administrative Grade of the Services who have entered 14th year of service in Group 'A' posts.	1. Principal Information Officer, Information Bureau — Chair 2. Joint Secretary, Ministry of Information and Broadcasting — Member

NOTE : In respect of members of the service appointed under Rule 7(2)(I), service as on the 1st July of the year calculated from the year following the year of examination on the basis of which the member was recruited be taken into account.

NOTE : THE PRINCIPAL RULES CALLED THE INDIAN INFORMATION SERVICE (GROUP 'A') RULES WERE NOTIFIED UNDER G.S.R. No. 153 DATED THE 7TH MARCH, 1987. SUBSEQUENTLY FOLLOWING AMENDMENT HAS BEEN NOTIFIED :

S. No.	No. & date of Notification
1.	F. No. A-42012/3/87-CIS F. No. A-42012/1/88-CIS (Amendment No. 2)

[No. A-42011/1/88]

S.D. KUMAR, Under

विज्ञान और प्रौद्योगिकी मंत्रालय

(भारत मौसम विज्ञान विभाग)

नई दिल्ली, 20 सितम्बर, 1991

स.का.नि 582 :—राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग भारत मौसम विज्ञान विभाग (विज्ञान और प्रौद्योगिकी विभाग), विज्ञान और प्रौद्योगिकी मंत्रालय में हिन्दी अधिकारी (राजपत्रित) के पद पर भर्ती की पद्धति का विनियोग करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :—

1. संक्षिप्त नाम और प्रारम्भ (1) :—इन नियमों का संक्षिप्त नाम भारत मौसम विज्ञान विभाग, हिन्दी अधिकारी (राजपत्रित) भर्ती नियम, 1991 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पद-संख्या, वर्गीकरण और वेतनमान :—उक्त पद की संख्या, उसका वर्गीकरण और उसका वेतनमान वह होगा जो से उपायबद्ध अनुसूची के स्तरम् 2 से स्तरम् 4 में विनिर्दिष्ट है।

3. भर्ती की पद्धति, आयु-सीमा, अन्य अद्वैताएं आदि :—उक्त पद पर भर्ती की पद्धति, आयु-सीमा, अद्वैताएं और अन्य बातें वे होंगी जो उक्त अनुसूची के स्तरम् 5 से स्तरम् 14 में विनिर्दिष्ट हैं।

4. निरहंता : वह व्यक्ति—

(क) जिसने ऐसे व्यक्ति से जिसका पति या जिसको पत्नी जीवित है, विवाह किया है, या

(ख) जिसने अपने पति या अपना पत्नी के जीवित होते हुए किसी व्यक्ति से विवाह किया है,

No. A-32013/2/97-IIS  
Government of India  
Ministry of Information and Broadcasting

.....

43

New Delhi, dated: 08.09.1998

Order No. 104/98-IIS

The President is pleased to terminate the ad-hoc affiliation of the following Senior Grade officers of IIS, Group 'A', in the Junior Administrative Grade, with immediate effect and post them as indicated against their names:-

Lto

S.No.	Name of the officer	Present posting	New posting
1.	Shri Dholan Ram,	Joint Director DFP, Bhopal	Information Officer, PIB, Kota
2.	Sh. S.N. Panigrahi	Chief Editor M/o Health & Family Welfare, Govt. of India, New Delhi	Copy Writer, DAVP, New Delhi

*(Signature)*

( P.K. VARMA )

Under Secretary to the Govt. of India  
Tel. 338 45 97

Copy to:-

1. The officers concerned.
2. PIO, PIB, New Delhi
3. DG, DAVP/DD(Admn.), DAVP, New Delhi
4. P&AO (IRLA), M/o I&B, AGCR Building, New Delhi
5. DFP, New Delhi/Bhopal with a request to relieve the officer with immediate effect.
6. Dy. Secretary(Admn.), M/o Health & Family Welfare with a request to relieve the officer immediately.
7. PIB, Kota
8. PS to JS(P)/ PA to Dir(P&A)/US(IIS)
9. Guard file/ Personal file

*(Signature)*  
( P.K. MITTAL )  
Section Officer

ISSUED  
09/09/98

*(Signature)*  
C.R. 3

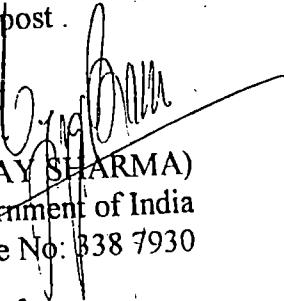
No.A.32013/2/97-IIS(I)  
GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING

New Delhi, dated the 1<sup>st</sup> December, 98

OFFICE MEMORANDUM

Subject: Representation against termination of ad-hoc promotion.

The undersigned is directed to refer to the representation dated the 3<sup>rd</sup> November, 98 from Shri S.N. Panigrahi Senior Grade Officer of IIS Group 'A' on the above subject and to say that the promotion to JAG was purely on ad-hoc basis and his promotion to JAG on regular basis was dependent on the recommendations of DPC duly constituted for the purpose by the Union Public Service Commission. Since the Commission did not find him fit for promotion, he was reverted to his substantive post.

  
(VIJAY SHARMA)

Under Secretary to the Government of India  
Phone No: 338 7930

Shri S.N. Panigrahi,  
214, Laxami Bhai Nagar,  
New Delhi.

CC  
2

F.1/19(13)/99-AP.3  
UNION PUBLIC SERVICE COMMISSION  
DHOLPUR HOUSE, SHAHJAHAN ROAD,  
NEW DELHI-110 011.

Annexure. R.5

December 9, 1999.

To

The Secretary to the Govt. of India  
Ministry of Information and Broadcasting,  
New Delhi.

(Attn: Shri Ashok Kumar, Deputy Secretary)

Subject:- DPC - Promotion to the Selection grade of  
Indian Information Service in the pay scale of  
Rs.22400 - 24500 .

Sir,

I am directed to refer to your letter No., A.32013/5/99-IIS dated the 22nd November 1999 on the subject mentioned above. The 3 vacancies reported therein are on account of promotion of Smt. N.J. Krishna to the post of PIO in the Higher grade of IIS with effect from 20.8.99 and upgradation of 2 SAG posts to the level of Selection grade of IIS vide Ministry of Finance (Dept. of Expenditure) Notification dated 15.9.99. Thus, all the 3 vacancies pertain to the year 1999-2000.

2. For the 3 vacancies, as stated above, the Ministry have held 10 officers eligible for consideration for promotion. However, attention of the Ministry in this connection is invited to DOP&T OM No. 22011/9/98-Estt.D dated 8.9.98, according to which the crucial date of eligibility for promotion is 1st January of the vacancy year from the year 1999-2000 onwards. As such, the crucial date of eligibility in this case is 1.1.1999. It has been observed from the Seniority List forwarded by the Ministry that only 4 officers viz., S/Shri Bibekananda Ray, Suresh Chopra, Sahab Singh and A.K. Sengupta have completed the requisite 3 years qualifying service in the SAG as on 1.1.1999 and as such only these 4 officers are eligible for consideration for promotion against the vacancies for the year 1999-2000.

3. It has, inter-alia, been mentioned in the Note for DPC that consequent upon pronouncement of various judgements of the Hon'ble CAT, the seniority lists of all the officers have been revised in all the grades of IIS. The Govt. had filed an SLP in the Hon'ble Supreme Court against the judgement. The Hon'ble Supreme Court

CONTD...2/P.

had delivered its judgement on the SLP on 13.4.99 and the Ministry have referred the judgement to the Ministry of Law for interpretation. The Ministry of Law have referred the matter to the Attorney General of India for clarification.

46

4. In view of the fact that the consultation and further processing of the case may take a long time, the Commission have been requested to consider promotion to the Selection grade of IIS on the basis of the existing seniority list subject to the outcome of the consultation with Ministry of Law.

5. In this connection, I am to say that the specific directions pronounced by the Hon'ble Supreme Court have not been spelt out by the Ministry in the Note for DPC. It has been stated that the seniority lists of all the officers have been revised in all the grades of IIS on the basis of various judgements of the CAT. Therefore, it is not considered advisable to convene the DPC on the basis of the existing seniority lists in this case as also in other cases pertaining to promotion to the SAG and JAG of IIS since that may invite contempt proceedings.

5. In view of the position mentioned above, the Ministry is requested to kindly furnish fresh proposal to this office for consideration of the Commission after taking into account the judgements pronounced by the CAT and the Supreme Court as also the opinion of the Ministry of Law thereon. Till then, no action is possible at this end.

Yours faithfully,

*per*  
(P.R. DHIMAN)  
UNDER SECRETARY  
Tele: 3383991 Extn. 4158

CC  
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47  
New Delhi dated 12<sup>th</sup> September, 2000.

OFFICE MEMORANDUM

Subject: Termination of ad-hoc officiation in Junior Administrative Grade of IIS Group 'A' – representation from Shri S.N. Panigrahi, IO, PIB, New Delhi regarding.

The undersigned is directed to refer to the representations dated 17.2.99 addressed to Secretary, M/o Personnel, Public Grievances and Pensions and dated 5.4.99 addressed to the Hon'ble President of India, from Shri S.N. Panigrahi, a Senior Grade officer of Indian Information Service Group 'A' presently posted as Information Officer, PIB, New Delhi and to say that as already informed vide this Ministry's OM's dated 1.12.98 & 22.03.99, his promotion to JAG had been purely on ad-hoc basis and his promotion to JAG on regular basis was dependent on the recommendations of UPSC's DPC. He was duly considered for promotion to JAG of IIS Group 'A' by a DPC, for promotion to JAG, held in UPSC in March-April, 1998. However, the said DPC did not recommend him for promotion. Hence he was reverted back to his substantive post.

2. Shri Panigrahi is also informed that the Ministry has already forwarded a proposal to UPSC for convening a DPC meeting for considering promotions to Junior Administrative Grade of Indian Information Service Group 'A' and his name has been included in the consideration zone. His request for ad hoc promotion to JAG of IIS Group 'A' could not be considered earlier as the seniority of officers of IIS Group 'A' was under revision, in compliance with Hon'ble Supreme Court's order dated 13.4.99. A proposal for regular promotion to JAG of IIS Group 'A' is now under the consideration of UPSC and it would not be possible to consider any ad hoc promotions to JAG.

3. As regards his request for providing the guidelines adopted by the DPC for promotion to JAG of IIS Group 'A', Shri Panigrahi is advised to refer to 'Swamy's Manual on Establishment and Administration'.

4. Regarding his query on the years in which he was given below bench mark grading, Shri Panigrahi may be aware that the ACR is a confidential document and as such, any information about the same cannot be provided.

A  
( Ashok Kumar )

Deputy Secretary to the Govt. of India

Tel. 338 47 54

Shri S.N Panigrahi  
Information Officer  
Press Information Bureau  
New Delhi

Copy to : PIB, New Delhi ( Shri N.K. Gupta, APIO )

cc  
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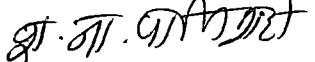
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

O.A.No.1568 of 2000

TITLE OF THE CASE: S.N.PANIGRAHI VS. UNION OF INDIA

INDEX

Sl. No.	Description of documents relied upon	Page No.
1.	Rejoinder	1 - 7
2.	A-9, Representation dated 19.08.1999	8
3.	A-10, Representation dated 17.02.1999	9
4.	A-11, Relevant Seniority List	10

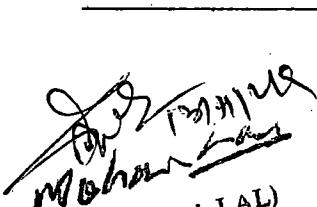
  
Signature of the Applicant

For use in Tribunal's Office

Date of filing

Signature

for Registrar

  
(MOHAN LAL)  
R. & D. Incharge  
MoI Information & Broadcasting  
Ministry Bhawan, New Delhi  
Tele. No. 3384944

प्रधान स्थायीपाठ्यक्रम (A) (B)  
बाज दातित किया  
15 NOV 2000  
दाखिल 11783  
उपराजिस्ट्रार/Dy. Registrar

2  
48

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.1568/2000

S.N. PANIGRAHI

APPLICANT

Vs.

UNION OF INDIA

RESPONDENT

REJOINDER OF THE PETITIONER

The petitioner begs to submit as hereunder :

FACTS OF THE CASE IN BRIEF

1. One and the only issue the O.A. raises and challenges is the legality of the petitioner's termination of ad hoc promotion to JAG, while his juniors were allowed to continue; in breach of the Rule below for termination of ad hoc appointees :

“.....when regular promotions are made subsequently, reversion of the *ad hoc appointees* should take place *strictly* in the reverse order of seniority- the *juniormost candidate* being reversed first.” (G.I., M.H.A., D.P.&A.R., O.M. No. 36011/14/83-Estt. (SCT), dated the 30<sup>th</sup> April, 1983 and 30<sup>th</sup> September, 1983) : (A-8).

*Neither fresh ad hoc promotion nor regular promotion to JAG is at issue in this O.A.* Except R-1 (ad hoc promotion order dt. 21.8.1997) all the Annexures in the Counter Reply are either unrelated or already submitted in the Plaintiff. Thus R-2, R-5 and R-6 are irrelevant, unrelated and unwarranted and annexed by the respondent simply to confuse and misdirect the Hon'ble Tribunal.

2. That regular promotion is not at issue in this O.A. and DPC meeting in UPSC is not involved in the matter of ad hoc promotion / reversion.

*21.11.2017*

UR

3. That the petitioner on 15.02.1999 (FN) had met personally Sh. Rajiv Ratna Shah, then Additional Secretary in-charge of the IIS cadre in the ministry and handed over the appeal of the same date (A-7) against the OM. dated 01.12.1998 (A-6); wherein he had requested inter alia for obtaining the opinion of the DOPT in the matter of ad hoc promotion / reversion. At that time the petitioner was waiting for his posting. After Sh. Yogendra Nath Chaturvedi took over as Secretary in the ministry, under whom the petitioner had worked during his **illegally cut-short ad hoc promotion**, he met him and had handed over the representation dated 19.08.1999 (A-9) (Secy. Diary No.1572/99), wherein his attention had been specifically drawn to the happenings of 15.02.1999 and again requesting him to refer the matter to the DOPT. But all these earnest efforts including two communications from the DOPT fell on deaf ears, as the vanity stricken respondent was dead set not to admit its wrongdoing and revise it. In view of facts stated in Para 1 & 2 above, DPC, UPSC and fresh seniority list are unrelated to the limited issue raised in this O.A.

4. That representation dated 05.04.1999 to the Hon'ble President of India was submitted to Sh. A N Shetty, Director in the ministry (Diary No.543, dated 05.04.1999) and was regarding supersession of the petitioner and hence irrelevant in this O.A. In view of facts stated in Para 1 & 2 above, DPC, UPSC and fresh seniority list are unrelated to the limited issue raised in this O.A.

5. That in the light of the real and factual position stated hereinabove, none of the counter points have any ground to stand upon and all fail miserably. The petitioner prays for allowing the O.A. with all reliefs prayed for.

#### PARA-WISE REJOINDER

Para 1.& 2. Need no comments.

Para 3. In view of representation dated 19.08.1999 (A-9) which specifically refers to the appeal dated 15.02.1999 (A-7) the respondent cannot take the plea of non-receipt

21.11.2011

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thereof. It only demonstrates casual and negligent handling of serious matters by the respondent and/or its poor house keeping. The petitioner has at least one experience of the respondent losing trace of an acknowledged document. The representation dated 17.02.1999 (A-10) to the Secretary, Ministry of Personnel, which the respondent acknowledges receipt of, was on the samelines as that of A-7 and still waits for - **“Comments of Ministry of Information & Broadcasting may be passed to this department immediately.” (A-4)**

Hence the O.A. is well within the limitation prescribed in the Act.

Para 4. Facts of the case :

- a-c) Need no comments.
- d) The OM dated 01.12.98 (A-6) stands appealed by A-7 dated 15.02.99, A-9 dated 17.02.99 and A-10 dated 19.08.99. None of these have been replied to by the respondent. R-6 is a crude attempt at demonstrating (non-existent) promptness of the respondent to a “non-existent appeal to the Hon’ble President against existing termination of ad hoc promotion”. As stated in Preliminary Para. 4 above the document deals with supersession and not ad hoc promotion. The petitioner is not in the know of the respondent ever issuing any OM on the matter on 22.03.99. No copy of the non-existent OM has been placed on record. It is simply a futile attempt at inventing non-existent evidence. In view of facts stated in Preliminary Para. 1 violation of DOPT regulations and practices are self-evident.
- e) That in view of DOPT’s asking the respondent; **“Comments of Ministry of Information & Broadcasting may be passed to this department immediately”**(A-4) and nothing having been communicated to the DOPT, the petitioner stands by his plea. Preliminary Para. 4 above clarifies that the representation dated 05.04.1999 is regarding supersession and not against termination of ad hoc promotion. Hence OM Dated 12.09.2000 (R-6) is unrelated to the limited issue raised in this O.A., that is legality of termination of ad hoc promotion.

21.11.2000  
AMDR

51

f) That as clarified in Preliminary Para 1 & 2 this O.A. is not for regular promotion. The petitioner stands by his plea. Found not fit for regular promotion by DPC does not *ipso facto* make the petitioner unfit to continue in the ad hoc promotion given to him on the basis of seniority cum fitness criteria. The respondent admits in Counter Reply Para. 4(b) that no adverse entry in ACRs has been communicated.

g&h) That as clarified in Preliminary Para 1 & 2 the respondent's illegalities are the solid ground on which this O.A. stands. The petitioner stands by his pleas. The illegal termination not only deprived the petitioner of the experience of working in a higher post, but also of the pay-scale (12000-375-16500) of the higher post along with three increments, which his juniors numbering 13 are drawing. The petitioner is still in the lower scale of 10000-275-15200. While petitioner's residential telephone was disconnected the day he was illegally reverted, his juniors continue to enjoy the perk.

i) That one illegal act does not bestow legality on all subsequent illegal acts grounded on it. Two DPIO(SS) in PIB Sh. S P Dash & Sh. B S Dhingra are many places below the petitioner in the seniority list (A-11); under whom the petitioner was ordered to work. If the respondent's actions are legal, what is the sanctity / utility of the seniority list ?

Para.5      Grounds:

a) Needs no comment.

b) The petitioner stands by his plea which is corroborated by A-9 & A-10. The respondent has annexed R-6 simply to confuse and obfuscate the limited issue of legality of the ad hoc promotion termination order dated 08.09.98. Regular promotion is not at all an issue in this O.A.

c) That once an officer is appointed on ad hoc basis it is self evident and conclusive of, "proper screening by the appointing authority of the records of the officers." As already stated in Preliminary Para 1, this O.A. is not for fresh ad hoc promotion.

ST. 01. 07. 1998

d) That regular promotion is not at issue in this O.A. DPC, UPSC, etc. have no role whatsoever in the termination of ad hoc promotion, the only issue raised in this O.A. The respondent has illegally reversed the DOPT. Rule for reversion from – **“the juniormost candidate being reverted first”** (A-8) to ‘seniormost candidate being reverted first’.

6 & 7. Need no comments.

8. a) That all the defences of the respondent fail miserably. The O.A. merits to be allowed with costs.

b) The O.A. nowhere asks for regular promotion. So DPC/UPSC are not involved. The termination of ad hoc promotion to JAG was done by reversing the GOI Rule from – **“the juniormost candidate being reverted first”** (A-8) to ‘seniormost candidate being reverted first’. Hence the prayer for the relief of –  
That Aadesh No. 104/98-IIS dated 08.09.1998 be quashed as illegal, bad in law and null and void and *status quo ante* be restored. All consequential benefits of arrears of pay, perks and allowances with 12% p.a. interest be paid.  
– merits to be allowed.

c) That GOI Rules don't provide for pure and impure ad hoc promotions. The statute provides one Rule for ad hoc promotion, that is – **“seniority cum fitness”** (A-8) and another Rule for reversion of ad hoc promotions subsequent to regular promotions – **“reversion of the ad hoc appointees should take place strictly in the reverse order of seniority – the juniormost candidate being reverted first.”** (A-8). If whatever has been done to the petitioner is not illegal, then what it is ? Therefore the relief prayed for is well founded –

“ That exemplary compensatory damages be ordered to be paid by the respondent to the applicant for causing unjustified suffering, harassment, humiliation and mental agony to the applicant; so as to deter the respondent from repeating such illegal acts in future. The applicant leaves the quantum of damages to the discretion of the Hon'ble Tribunal.”

21.11.2017

And the Hon'ble Tribunal is prayed to award substantial and appropriate compensatory damages.

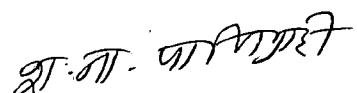
9 - 11. Formal paras.

#### VERIFICATION

I, S.N.Panigrahi, S/o Padmanabha Panigrahi age 42 working as Information Officer in the O/o Press Information Bureau, resident of New Delhi do hereby verify that the contents of Paras 1 to 11 are true to my personal knowledge and that I have not suppressed any material fact.

Date : 13.11.2000

Place : New Delhi



Signature of the applicant

श्री पोगोन्दू नाथ चतुर्वेदी,  
सचिव, शूलगा एवं प्रशारण मन्त्रालय,  
भारत सरकार ।

विषय: कामिक विभाग के नियम के विरुद्ध तदर्थि पदोन्नति का निरसन ।

महोदय,

परिवार कल्याण विभाग के मुख्य सम्पादक पद से मुख्य सितम्बर १४ में पदावनत कर दिया गया था। यह कामिक विभाग का तदर्थि पदोन्नति सम्बन्धी वीत-निर्देश का उल्लंघन है। सेवा की वरीष्ठा-शूलगी में मुख्य से अपर अधिकारी तब से तदर्थि पदोन्नति है। तदर्थि पदोन्नति नियम एवं वरीष्ठा-शूलगी संलग्न है। म १५.२.७७ को अपर सचिव श्री राजीव रत्न शाह से मिल कर लिखित निर्देश किया था कि शन्दर्भ में कामिक विभाग से स्पष्टीकरण लिया जाए।

कामिक विभाग ने भी अप्रैल ७७ में इस शन्दर्भ में मन्त्रालय से उपर्योगी माँगी थी। किन्तु मन्त्रालय ने कोई उपर्योग नहीं भेजी है।

कामिक ग्रामलों में कामिक विभाग का नियम ही सर्वमान्य होता आया है। अतः आप से विकेन्द्र ई कि तदर्थि पदोन्नति और निरसन के मामले में कामिक विभाग का रास लेने हेतु १३/।।। २००० तहसील कार्यालय करें।

शूलगा अधिकारी, Information Officer

पत्र सूचना क्रमांक ११४/७७

Press Information Bureau

नई दिल्ली में दृष्टि दृष्टि

भवदीप विश्वसा  
श्री. ना. पाण्डित्राई  
शूलगा अधिकारी  
पत्र शूलगा कार्यालय

(9)

A-10

5

The Secretary,

Ministry of Personnel, Public Grievances and Pensions,  
New Delhi.

132 F. New Delhi.

Termination of ad-hoc promotion subsequent to  
PPC proceedings.

30/12/98

20/1/99

27/1/99

3/2/99

10/2/99

17/2/99

24/2/99

3/3/99

10/3/99

17/3/99

24/3/99

31/3/99

7/4/99

14/4/99

21/4/99

28/4/99

5/5/99

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19/5/99

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15/10/01

22/10/01

29/10/01

5/11/01

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## SENIOR GRADE

S. No.	Name of the Officer and Method of Recruitment	Date of Birth	Date of apptn. in IIS, Gp. 'A'	Date of apptn. in the present Grade/ present Post	Post Held	Remarks
1	2	3	4	5	6	7
1.	Shri R.K. Jha Raman (DP)	03.01.42	27.03.80	11.01.83 06.07.95	DFP, Raipur	
2.	Shri M.R. Naik (DP)	06.06.45	27.03.80	11.05.83	NE, AIR, Kohima (UOP)	
3.	Shri Dholan Ram (DP)	11.04.43	07.07.81	30.06.86	IO, PIB, Kota (UOP)	
4.	Shri J.S. Dilbar (DP)	11.06.40	07.07.81	27.11.87 27.11.87	IO, PIB, Jalandhar	
5.	Shri S.N. Panigrahi (DR)	01.07.58	21.01.87	16.12.89 21.12.98	IO, PIB, Delhi	
6.	Shri N.C. Biswas (DR)	10.05.61	16.02.87	14.02.90 13.09.97	JD, DAVP, Delhi	JAG (AD-HOC)
7.	Shri P.K. Tripathi (DP)	15.04.47	26.04.85	28.04.90 01.10.97	DS, Deptt. of Edu.	Ex-cadre
8.	Shri K.M. Ravinderan (DP)	14.02.56	09.03.89	15.12.89 13.09.97	JD, DDK, Delhi	JAG (AD-HOC)
9.	Shri M.P. Panda (DP)	19.05.44	26.04.85	15.12.89 13.09.97	JD, DFP, Bhubaneshwar	JAG (AD-HOC)
10.	Ms S. Viswanathan (DP)	15.03.47	26.04.85	15.12.89 13.09.97	JD, NSD, Delhi	JAG (AD-HOC)
11.	Shri S.P. Das (DP)	27.01.47	26.04.85	09.04.90 13.09.97	DPIO, PIB, Delhi	JAG (AD-HOC)
12.	Shri K.D. Dwivedi (DP)	15.09.44	26.04.85	15.12.89 13.09.97	DPIO, PIB, Lucknow	JAG (AD-HOC)
13.	Shri B.S. Dhingra (DP)	06.07.45	26.04.85	15.12.89 13.09.97	JD, DFP, Dehradun	JAG (AD-HOC)
14.	Shri S. Nag (DP)	25.12.45	26.04.85	15.12.89	JD, DFP, Shillong (UOP)	JAG (AD-HOC)
15.	Shri Ram Bodh Mishra (DP)	26.02.44	26.04.85	15.12.89 13.09.97	JD, NSD, Delhi	JAG (AD-HOC)
16.	Shri J.M. Nagpal (DP)	11.03.45	26.04.85	15.12.89 13.09.97	DPIO, PIB, Delhi	JAG (AD-HOC)
17.	Shri Syed Aley Rasool (DP)	15.07.47	26.04.85	15.12.89 13.09.97	Sr. Commentary Writer F. Divn.	
18.	Shri Allah Baksh (DP)	09.01.47	26.04.85	15.12.89 30.11.98	DPIO, PIB, Srinagar	JAG (AD-HOC)
19.	Shri Ashok Narain (DP)	30.12.44	26.04.85	15.12.89 01.06.96	Spl. Corr. Kathmandu	JAG (AD-HOC)

प्रस्तुता अधिकारी, Information Officer

पत्र सचिवालय, 20 Sh. S. Subramanian, 11 Sh. D.P. Sharma

Press Information Bureau, 21 Sh. A.K. Baruah

नियमित विवरण

15